the respective forces to resolve all these differences. One Member asked about the number of meetings held.

A number of meetings have 1 P.M. taken place. Particularly on the line of control there is firing and cross-firing, and in order to settle these things, we have number of meetings we call flag meetings. We are hopeful even in this matter notwithstanding the fact that some troops are moving towards our border we are still hoping that they will resort to this institution of flag meeting and that whatwer difference they have will be reived, sorted out, at the flag meetmg.

Also, as some of the Members have suggested, we will try to take it up at the political level with Pakistan, and we will do everything possible in our power to see that this situation does not escalate. I may inform the hon. Members that it is not to the good of either country to have any confrontation on this matter.

Sir, the other question which the hon. Members asked, is difficult for me to answer, whether Pakistan is doing this to bolster its image. It is a question which must be put to Pakistan and not to me. All that I can say is that as far as we are concerned, we have to be very careful, we have to be on the alert, and we have to be prepared. There can be no let-up in cur preparedness, and that is why, I said, I had brought it to the attention of both the Houses. There is a movement now, and we are trying to see that this situation does not escalate.

Sir, then, the point was raised about other countries interested in destabilisation. Well, this is a matter which has been taken up both in the NAM as well as in the other for a where the question of settlement of all disputes by peaceful negotiations, by discussions and so on have been stressed. Now as the Chairman of the NAM, we will be the last person to violate this particular precept which we are preaching to others.

I do not think, Sir, that I can answer any question with regard to the strength of the respective armies. It is not done. But I can only repeat the assurance that our Indian army is well prepared to meet any threat situation in this regard.

SHRI B. SATYANARAYAN RED-DY: We must know the strength.

SHRI R. VENKATARAMAN: I cannot tell.

MR. DEPUTY CHAIRMAN: The Calling Attention will be taken up at five and special mentions after that. सदन को कार्यव है। ढाई बजे तक के लिए स्थगित की जाती है।

The House then adjourned for lunch at three minutes past one the clock.

The House reassembled after lunch at thirty-two minutes past two of the clock. The Vice-Chairman (Dr. (Shrimati) Najma Heptulla) in Chair.

RESOLUTION RE. CONSTITUTION
OF A STANDING PARLIAMENTARY
COMMITTEE TO OVERSEE FUNCTIONING AND PERFORMANCE OF
NATIONALISED BANKS

VICE-CHAIRMAN (DR. THE (SHRIMATI) NAJMA HEPTULLA):-I have a special announcement to make. We will take the Private Members' Resolutions for 2-1/2 hours. After that the Calling Attention will be taken up. Then we will take up Special Menions after 5 o'clock. We have to finish the business of the House at 5.30 because we have a meeting of the visiting dignitary from Japan. I will call the names. Pujan Patel. Not here Dr. Kaldate Not here.

SHRI SUSHIL CHAND MOHUNTA (Haryana): If Mr. Ram Pujan Pa'el $\mathbf{1}_S$ not have anybody can move the Resolution.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): You can move the Resolution provided

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to oversee functioning & performan - of Nationalised Banks

Dr. (Shrimati) Najma Heptulla]

 he has given you the permission in writing to move it. In the absence of such permission nobody can move the Resolution on Mr. Patel's behalf.

(Interruptions)

भी सत्यपाल मिलक (उत्तर प्रदेश): . मैं आप की व्यवस्था चाहता हूं । जो आज के रिजोल्यूशन के मूचर हैं उन्होंने आप को कोई इत्तिला दी थी ?

संसदीय कार्य विभाग में राज्य मंत्री (श्रीकल्पनाथ राय) : यदि हाउस की इच्छा है उस पर बहुम हो जाए।

भी पी० एत० सुकुल (उत्तर प्रदेश): बहुत ग्रच्छा विषय हैं।

श्री सत्यपाल मलिक : पालियामेटरी अफेयर्ग के मिनिस्टर तैयार हैं।

उपसभाध्यक्ष डा० (श्रीमती) नाजमा हे**५तुला**: पार्लियामेन्टरी स्रफेयर्स मिनिस्टर का रिजोल्यूशन तो नहीं हैं, रिजोल्यूशन तो प्रार्डवेट मेम्बर का हैं।

श्री सुशील चन्द महन्तः मेरी एक गुजारिक है। पिछली दक्ता जब प्राइवेट मेम्बर्स रिजोल्यूकन हुए थे। मैं मेरा बैलट नम्बर बन पर श्राया था। उस वक्त इतिकाक से छुट्टी हो गयी ग्रीर छुट्टी होने से मेरा रिजोल्यूकन नहीं लिया गया।

उपसमाध्यक्ष (डा॰ (श्रीमती) नाजमा हेपतुल्ला) : वह लेप्स हो गाया ।

भी सुशील चन्द महन्तः मेरी श्रर्ज सुनिये। उस रिज्योपूशन के मात भाग वि। उनतें से एक यह भी या। क्योंकि रामपूजन पटेल नहीं हैं मुझ को कम्पेन-सेट भी किया जा सकता है मुझे को इजाजत दी जाय कि में इसकी मूब कर हूं।

उपसमाध्यक्ष डा० (श्रीमती) नाजमा हेष्तुरुक्षः): श्रगरयही तरीका ग्रपना लिया गया तो जो क्वेशचन लेप्स ही जाते हैं वे हाउस में नेक्स्ट डे ले लेने चाहिए। इस लिए यह एप्लाई नहीं होता। श्रो सत्यपाल मिलिक : मैं श्रापकी व्यवस्था चाहता हूं। मेरी जानकारी के अनुसार पहले नम्बर के मूबर नहीं हैं दूसरे भी नहीं है अगर श्राप इस पर बहुस नहीं होंगी तो नर्ना नहीं निकलेगा कि सबन के बारे में कहा जायेगा कि प्राइवेट मेम्बर्स का जब दिन होता है तो वह नान-मीरियस दिन हो गया। इसलिए जो प्रस्ताव संस्दीय द्रार्य मंत्री जी का है उस से मैं पूरी तरह सहमत हूं। जब सारे हाउस की सहमति है तो कल बुक में देखिए—सारा हाउस उस कल बुक को भूल सकता है ग्रार हल भूल कर किसी को इनिशिएट करने के लिए श्राप कह सकती है।

श्री पां० एन० सुकुल : मेरा भी एक व्यवस्था का प्रक्त है। आज नान-आफी-शिवल डेहैं। सरकार की श्रीर से कोई रिजोल्यूशन नहीं श्राया। सरकार के मान सम्मान का प्रका न बनाया आए।

उपसभाष्यक (डा० श्रीमती) नाजमा हैपतुल्ला) : सरकार का इस में कोई सवाल नहीं है।

श्री पी० एन० सुकुत : जो लोग हाउस में हैं उन की भावनात्रों का श्राप क्यों श्रनादर कर रही है।

उपसभाध्यक्ष (डा॰ (श्रांसती) नाजमा हेफ्तुल्ला) : फर्स्ट मूबर नहीं हैं सेंब्रिड नहीं हैं लेकिन थर्ड सूबर बैठे हैं। Mr. Kalyanasundaram is there.

श्री पी० एन० सुकुल: हिन्दुस्तान के लिये गरीकी सब से बड़ी समस्या है।

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): It is just like a question. If the questioner does not come and another Member says he wants to ask the question, he cannot ask unless and until the questioner has given him the authority. Here he has not authorised anybody. Now, Mr. Kal-

yanasundaram.

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श्री सत्यपाल मलिक : प्रगर हाउस सहमत हो तो आप रुल्स को निरस्त कर सकती हैं।

(श्रीमती) उपसभाध्यक्ष (डा० नाजमा हेफ्तुल्ला) : माननीय सदस्य मेरी बात सुनोंगे। एक मिसाल है कि मृहदी मुस्त भौर गवाह चुस्त । जिस ने रेजील्युशन दिया है वह खुद ही नहीं आये तो आप कौन होते हैं उन की तरफ से बकालत करने बाले । म्राप बैठिए ।

श्री सत्यवाल मिलक : श्रगर सारा सदन सहमत हो तो आप रूल को फोर-गो कर सकती हैं। अब वह रेजोल्यूशन तो हाउम की प्रापर्टी हो गया है।

THE VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA): He has not authorised anybody to move it. So it cannot be moved. He should have given his authority. But he has not given. Now, Mr. Kalyanasundaram to move his Resolution.

SHRI M. KALYANASUNDARAM (Tamil Nadu): Madam Vice-Chairman, thank you for upholding my right to move my Resolution, although turn is third.

VICE-CHAIRMAN (DR. THE (SHRIMATI) NAJMA HEPTULLA): It is your good luck.

SHRI M. KALYANASUNDARAM: It is not luck. I took the trouble of waiting here, although my turn was only third. So Members who have given notice of a Resolution make it a point to be present. I am sorry that Members even from my side did not uphold that principle. Then what is the use of the nonofficial time? We got only 2-1/2 hours in a week.

VICE-CHAIRMAN (SHRIMATI) NAJMA HEPTULLA): In two weeks.

SHRI M. KALYANASUNDARAM: Those who have given notice . . .

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SHRI KALP NATH RAI: You move your Resolution.

SHRI M. KALYANASUNDARAM: Yes, I am moving it. I thank you. I only want to convince my friends. It should not become a precedent.

SHRI SUSHIL CHAND MOHUNTA: On a point of clarification. We never had any disrespect or disinterestedness in the Resolution of my learned friend. We were under the impression that the mover of the first Resolution was asked to be absent.

श्री कल्पनाथ राय: नान-आफिशियल डेका डिस्कशन हो यहा है ग्रारिजो मूबर यहा मौजूद नहीं हैं उन के बाद वालों को आप इजाजत दे दीजिए।

उपसभाध्यक्ष (डा॰ (श्रीमती) नःहमा हेक्तुल्लः : मैंने इजायत दे दी है ग्रांप कल्पाणसुन्दरमः जी अपना रेजोल्युक्तन मंब कर रहे हैं।

SHRI M. KALYANASUNDARAM: Madam, with your permission and with the permission of the House, I move the following Resolution:

"This House recommends that a Standing Parliamentary Committee on the lines of the Parliamentary Committee on Public Undertakings he constituted to oversee the functioning and performance of the nationalised banks."

This is also a very important resolution, more important than the previvious two resolutions. They are general. Through the budget, we discussed all those points. Here is a specific request to the Government or a specific recommendation on behalf of the House that a Parliamentary should be constituted Committee the model of the Public Undertakings Committee specifically for supervising the functionsing of the nationalised banks. Often through question we have raised the matter of irregularities that are taking place in many of

mentary Committee [Shri M. Kalyansundaram] the nationalised banks. Very often we get a reply from the Finance Ministry that the Reserve Bank examined these irregularities and it is a Bank matter between the Reserve and the bank concerned. And when we ask for the findings of the Reserve Bank enquiry we are told that it is a matter between the bank and the Reserve Bank, it cannot be made public and it cannot be placed on the Table of the House. This is the usual reply that we get. I have no intention to bring the banks into public disgrace. My part is one of the parties in those days which were for agitating nationalisation banks. After a good deal of agitation by bank employees bank employees trade unions, left parties, the Government agreed to introduce the Bill and banks were nationalised. It is good that they are nationalised Whatever may he the irregularities and defects the functioning of the banks, they should be rectified. Those defects are not due to the principle of nationalisation. I want to make it clear that the criticism of the functioning of the bank, arises out of various irregularities and defects which have nothing to with nationalisation. Because they are nationalised, we get a right to demand that there should be a Parliamentary scrutiny. It is a pity, I thought I might not get my turn and therefore, I did not bring all the materials that I have grthered speak on m_V Resolution. Even F shall try to make my points in general way. Why am I so serious about it? Several times I had raised in this House about the very serious irregularities in the functioning of the Puniab & Sind Bank, the the Lakshmi Vilas Bank, then so many other

banks, very serious irregularities in-

volving crores and crores of rupees. Reserve Bank is the authority to con-

trol and regulate and issue guidelines

to these nationalised banks. I won-

der whether Reserve Bank is itself

according to law and

free to act

Nationalised Banks examin_e functioning of these the banks. Periodically Reserve audit is also done. They go and check. Whatever they find, no whom they report is not known. What action is taken is not known. Irregularities continue and are ever widespread.

Further, before going into the details of certain irregularities. I want to draw the attention of the House and the Government regarding the principle of nominating mon-officials on the management boards. True, un**io**n representatives were taken on the boards of management to involve the employees also in the administration of the banks. That principle is a healthy principle. It should be continued and, if necessary, it should be through election by the employees concerned and not through nomination. What is the basis on which politicians are inducted into the boards of management? Irregularities start from the day politicians are inducted into the boards of management. Whatever may be the irregularities, however serious thevanay be, politicians bring political pressure and try either to suppress the irregularities or to shield those involved in the irregularities. That is what have seen in many of these cases. Therefore, I am opposed to the principle of politicians being inducted. It will be in the interests of the ruling to avoid it. And party themselves who are those politicians who inducted into the boards of directors? They are either supporters of the ruling party or some industrialists. The credit policy although worked out by the Reserve Bank in consultation with the Finance Ministry, has to be implemented by the banks. Can the Finance Ministry give us the details of the big houses which have taken loans from these banks? What are the arrears and how long these arrears remain uncleared? These will run into several thousands of crores of rupees. Are interests charged on these arrears? These are matters should be carefully gone into and if

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these are enquired into you will find that the nationalised banks have become instruments for big industrial houses for their own exploitation and for managing big business without themselves investing their own money.

There is no need for a man called Swaraj Paul to come and teach how these industrial houses are managed without much of their own investment. He exposed them. Are these facts not known to the Government? They know these facts. They have allowed these things to happen. With less then ten per cent of their own investment Rs. 300 crores worth idustries are being managed by a few individuals for their own advantage. And banks collude with them. Some banks have their nominees in these industrial houses. But they do not take care of the interests of banks. They also sail with the directors who are looting these institutions.

I can quota several instances. One of the industries where the baks have invested money, but it is enjoyed by a few individuals, is the South India Viccos in Tamil Nadu. While banks invest money for such unscrupulous industrialist, to loot, they refuse to go to the help of institutions which are in difficulty. That is why many textile mills remain closed in Tamil Nadu. In Pondicherry one of the most nonular textile mill, the Anglo-French Textile Mill employing about 7.000 workers, still remains The Bucgingham and Carnatic Mill in the city of Madras remained closed. The banks will not go to their help. They help only hig industrial houses. I have collected figures regarding investments or loans granted to big industrial houses and how they remain arrears. But today I have not brought them. I will follow them up through questions and other methods.

Yesterday in the Patriot a very imp-? Tortant article had appeared giving. - details of how banks are being looted. It is a pity that the paper has compared this loot to dacoity. Dacoits are criminal, but those who manage banks !

Nationalised Banks are worse than dacoits. In the banks honest employees cannot function freely. They must act not according to rules, but according to the wishes of the Directors, the high-ups and partipoliticians cularly the So, is how the banks are being used such undesirable purposes. I am not bothered these loans which are being these days and about which some the honourable Members spoke much saying that they are given without proper surety and other things to the poorer sections of the Even if the loans are not recovered, they would only be a trifle. Even though the ruling party is open the charge that it is doing it with political motive for election purposes, it is good because it goes only to the help of the poorer sections of the people who have not seen such loans so far. The only thing is that must take care to see that the loans reach the persons for whom they are intended. But benami loans may be sanctioned and somebody in between may be taking away the money. Ensure that the applicant is real and genuine and the money reaches the applicant. My dear Minister-whether it is the Deputy Minister or the Minister of State, whoever is present here—you should examine the way in which the loans are granted by the Punjab and Sind Bank in this very city, the city of Delhi, and also Punjab. Non-existent transport ganisations took loans and when they tried to trace them, no vehicles were seen and not even name boards could be seen and no person could be traced. So, such things happen. When you give loans in a massive manner to thousands of people, the danger is all the more. Fictitious persons can be created and fictitious applications may be sanctioned and money may be distributed to them and when you go for recovery, you won't find a single person who has actually taken loan. In spite of these weaknesses, I am not objecting to it because

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least some fifty per cent of the money may go to the deserving poor people who are small vendors or houses But it is the big business which are looting these banks. That is why a parliamentary committee is essential for supervising the functioning of the banks.

While talking about the functioning of the banks, there is thing also. It is the looting of banks in an organised manner bу armed gangs which is on the increase. Whether the terrorists operating Punjab are doing or some dacoits are doing it in the name of terrorists not known and nobody can be sure of that. But the instances of looting the banks are on the increase. What does the Government propose to do? How are you going to protect employees? The employees have work at a great risk. So, for the security of the banks, if necessary, special armed force for protecting the banks in big cities should be thought of by the Government. Otherwise, there appears to be no remedy at all. Even in some places, the policeman or whoever is there with a gun leaves the gun and runs away. This has happened in some places. So, how protect these banks from such dacoits or such terrorists is also a serious problem. Of course, I do not claim that the constitution of a parliamentary committee will help in solving the problem. But it will certainly point out to the Government as to should be done then and there. But the parliamentary committees are for a much more serious purpose. Banks are important financial institutions, particularly the banks in the public sector, which are catering to the needs of both the private sector and the Government. Now, the hanking sector is able to draw large amounts of deposits from the common people. So, these deposits must be preserved carefully, garnered properly and distributed in the best interests of dustrial and economic development

of the country. If the panks are toserve the purpose for which they were nationalised or created, it is highly necessary that there should be a parliamentary supervision and controlover the functioning of these hanks. True that they are under the control and supervision of the Reserve Bank. of India and the Finance Ministry. The Finance Ministry is again overworked. I do not know whether is sufficiently equipeed and competent to discharge the other obligations. Yesterday, when the Finance Bill was under consideration, the whole House turned it into a discussion on Finance Ministry, its Revenue Department and its Expenditure Department. Is the Customs Department functioning properly? Are we able to corner all the revenue that is due to the country? How much smuggling going on? Smuggling has become very normal thing in all the and harbours. Whatever may be the police and the watch and ward, they are not able to prevent it. If police officer takes it seriously wants to prevent smuggling, then his life is in danger. That is the lesson of Garden Reach incident in cutta. When an honest Police Commissioner went against these anti-social elements who were involved smuggling, even the Constables not go to his support. That man was dragged into an interior lane hacked to pieces. That is the fate of the honest officers who want to serve the interests of the Finance Ministry.

Similar is the case of income-tax raids. Recently, a conference αf Income-tax employees and was held in Madras. What is the demand that they have made? from payment of bonus and the D.A. instalments, the most important thing that they said is that whenever they go sor raids, the Police do not come to their help. If they are attacked by the people, they are helpless. Whenever they raid a particular house, the people there are very influential and the Police refuse to come to their

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help. They get into trouble later. That is the grievance voiced by Income-Tax Department, How is Finance Ministry going to rectify this situation? There is heavy leakage of revenue in every sphere. There evasion of tax. There is such overload on the Finance Ministry that exercise it is idle to expect them to effective supervision on these branches all over the country these nationalised banks. The number of branches may even be more. That is why, it is high time that a parliamentary committee goes into functioning of these banks and gest methods to streamline and prove them so that the public finances may be utilised for the purpose which they are intended or in best interest of the nation. There may be some Members who may ask, "Oh! why so much illusion about the parliamentary committee? What pened to the recommendations made by the Parliamentary Committee Public Undertakings?" There is Public Undertakings Committee which had made several recommendations. They are put in the library. All the recommendations made by the Public Undertakings Committee, Estimates Committee and the Public Accounts Committee are put in the library.

They have taken pains. 3.00 P.M. Irrespective of political differences, they made unanirecommendations. These mous not recommendations on the basis Without any dissent dissent. recommendations have been these Committees which kept in cold storage. So, that defect is there. But still it is necessary. Their recommendations are Why are you not taking action those things? As to how the Parlia-Committee's recommendamentary tions themselves are not attended to by the Government, I may quote before the House the instance about the Shipping Corporation India. The Shipping Corporation India is one of the important public

sector undertakings. It has to face a lot of trouble and pressures from the multi-national shipping companies all over the world, whether it is Japanese or the West German or the American or the British shipping companies. They would not allow our cargo to be carried by our ships. Even our cargo to th**ei**r countries must be carried by their vessels. Their cargo to our country also must be brought by their vessels. So, this is the position even after 37 years of independence. That is why the mand for new international economic relations voiced by the Non aligned Movement is becoming more important. Madam, the Shipping Corporation of India is incurring losses. The Estimates Committee went into They have not opened a branch office in Madras. In Madras it is given to a private contractor without even calling for tenders. The Shipping Corporation's passenger vessel leaves Madras and goes upto Singapore and comes back. The maintenance of the vessel is given to one of the biggest stevedores. Even running of the canteen in the vessel is entrusted to him without calling the tenders. amount in this case alone runs several crores of rupees every year. One single contractor handles several crores rupees worth of services this Corporation. And the Public Undertakings Committee has criticised the attitude of the Shipping Corporation of India. Yet, no action has so far been taken.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): Mr. Kalyanasundaram, will you speak for a longer time? Already half an hour is over.

SHRI M. KALYANASUNDARAM: I am concluding. Similarly, I can quote several instances. While talking about banking, you may think that I am talking about all these other things. True. It is because I am suggesting the constitution of a Parlia-

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[Shri M. Kalyanasundaram] mentary Committee. It is my duty to point out that the Government failed to take these recommendations seriously. There is an erosion in the authority of the Parliament. That does not prevent me from making the recommendations. So long as Parliament exists and we are having the parliamentary democracy, should observe the norms properly. Parliamentary democracy has helped us so far in spite of all these culties. Unlike Pakistan or Bangladesh, in our country we have tried to preserve this parliamentary democracy. It is very important. Even the Left parties have agreed to give chance for bringing about these structural changes for economic even forms for political reforms through the parliamentary methods. So, that should be welcomed by the ruling party. So, the ruling must pay proper attention to the recommendations of the Parliamentary Committees so that the authority the Parliament is not eroded.

In spite of this defect in the attitude of the ruling party towards the Parliamentary Committees, I demand that a Parliamentary Committee should be constituted for the purpose of scrutinising the functioning of the nationalised banks and to make appropriate recommendations every year.

With these words, I conclude. And I appeal to the other Members also, even to the ruling party Members, to support this Resolution. What I am asking for is nothing revolutionary. Just as you have so many Parliamentary Committees, have one more Committee. That is my request that the ruling party need not oppose it. They may also support it and let us pass this Resolution unanimously.

The question was proposed.

SHRI P. N. SUKUL: Madam, Vice-Chairman I am sorry we were to

discuss some other Resolution but towe are discussing this Resolution. However, it is a very portant Resolution brought forward by my friend, Mr. Kalyanasundaram and I am also personally of the opinion that if possible a Parliamentary Committee must be constituted oversee the functioning of the nationalised banks. Though I have my own reservations in this regard because our nationalised banks are doing great and positive service to people and if we see their performance since nationalisation, we need not be unnecessarily alarmed about it, but still if Parliament wants to into their performance, if Parliament wants to study their performance and if my hon, colleagues are of the opinion that a Committee should be formed, as I said, I have absolutely no objection and I would favour the idea that a Parliamentary Committee should be formed.

Ours is a very poor country. Our poverty has been due to so many factors. First it was the Britishers who were responsible for our exploitation. Then our own feudal system, the zamindars etc. were responsible for this. The wars also added to our poverty. Then came the droughts, floods and so many natural calamities. However, it is a fact that amongst the developing countries, we are the best developed country. The progress that our country has made as a result of our Five Year Plan₃ and the difference that we find today as a result of these achievements are simply colossal.

As regards banks, when the banks were nationalised, there were 8,626 branches in the country of all these banks that have been nationalised. Today the total number of branches is 41 thousand and cdd. That is the expansion that has taken place in the banking system in our country, that is the addition that has taken place in the number of branches of these banks. When the banks were

nationalised, what was the money deposited in our banks at that time? The money deposited with these banks was Rs. 5,000 crores. And today the money deposited in our nationalised banks is Rs. 57 thousand crores. That is the difference that nationalisation has brough; about Our economic policy has helped this banking system to grow and through the banks our own poor people to grow and rise above the poverty line. If I am not wrong, last year also our nationalised banks have given a total profit of about Rs. 77 crores to the Government. course people can say that this profit should have been much more; it could have been more than Rs. 100 crores or 200 crores. That is a debatable point. But still so much profit is there despite so many constraints, so problems. And personally I am very unhappy about the performance of our nationalised banks.

These banks, Madam, are supposed to render a very great service to our nation, to our poor people. The loans that are being disbursed to the peounder the IRDP are meant primarily for bringing the people above the poverty line. And for other purposes also these loans are being disbursed by the banks only and that is why much depends on the performance and efficiency of these banks.

As I was saying, these banks have played a great role in bringing people above the poverty line. In the first two years of the Sixth Plan period alone, as our Planning Minister was telling us the other day, our poverty has been reduced from 51.1 per cent to 41.5 per cent and as many as 57 million people are supposed to have crossed the poverty line during these two years of the Sixth Plan period. Naturally these people cressed poverty line mainly on account of the loans, the financial assistance, they got from the nationalised banks and that is how the banks have rendered a great service to our nation in toning

up our economic administration for removing our poverty.

As I was telling you, Madam, when the banks were nationalised, at that time, the loans given by these Panks to small men, to poor people, to backward people-the total loans-amounted to Rs. 441 crores only. Today we find that as much as Rs. 13,000 crores have been sanctioned by way of loans from these banks to backward people, to our poor people. That is the size of the assistance that our nationalised banks are rendering to our poor people and that is how they are trying to build up nation as per our schemes, as per our plans.

Our Government, Madam, is very much alive to the situation in these banks-what these banks are doing. In the first week of last December when our Finance Minister was addressing a conference of Chairman of the various nationalised banks, told the banks to step up anti-poverty plans. Our Government is fully conscious of the constraints of the problems wherever they are and that is why our Finance Minister asked the banks to step up their anti-poverty plans and at that time he said that under these plans that had to be stepped up, 30 million families had to be covered. So, we know, Madam, that our banks are doing great service to the nation. Had they not much of loans functioning well, so could not have been given, so much of progress could not have been made and so many people could not have been brought above the poverty line. But still there may be certain defects in the system-as I said-certain problems inherent in the banks, and to study those problems and to step up the efficiency of these banks and the banking system, of course, there can't be any objection if, as proposed by my learned colleague, Mr. Kalyanasundaram, a Parliamentary Committee is formed to study the situation-if a permanent Parliamentary Committee is formed to look into the functioning

[Shri P. N. Sukul]

and performance of the nationalised banks.

There is one problem, Madam. myself have been a trade union leader and because of my trade unionism I have already spent about five years in jail. I was myself a very militant trade unionist once upon a time.

THE VICE-CHAIRMAN (DR. SHRIMATI NAJMA HEPTULLA): Are you a militant Member liament also?

SHRI P. N. SUKUL: At that time, I was not.

I am coming to the banks. As I was saying, I myself was fighting for the rights of my people, my colleagues. That is why I had to go behind bars. But then I find that even militant trade unionism sometimes takes a turn that . does not find much favour with me. For example, if a man has served for a definite period and he is transferred, why should a union fight that he should not be transferred? should there be a strike in the bank that he should not be transferred, after completion of the due period of service, the requisite period of service? I think it happened in Madras. In the State Bank of Madras there was agitation on this very point, that certain people were transferred branch in Madras to another branch in Madras, and of course work was at a standstill and so many problems were there. This kind of thing, Madam. I am not inclined to favour. Of course, all the rights of the employees should be safeguarded, their income should be safeguarded, their prerogatives, their privileges should be safeguarded. But after safeguarding all these, the employees have got to work to the satisfaction of the people, I should say. They must work as per the requirements, what they are supposed to do. And that is why undue interference of trade unionism is one thing that is responsible for some loss of efficiency in our nationalised banks; and that aspect of the situation can also well be

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studied by the proposed Parliamentary Committee.

Madam, I do not have much to say on the subject. It is a good subject. As I said in the very beginning, I favour the idea that a parliamentary committee should be set up to look into the functioning and performance of these banks. Although, as I said, there is not much to be studied, there is not much to be improved upon, still if colleagues feel it necessary, there cannot be any objection.

With these words, I support the Resolution.

SHRI K. MOHANAN (Kerala): Madam Vice-Chairman, I am also in a little difficulty while taking part in this dscussion, as my colleagues have accepted the Resolution. But it is said that Communists must be able to tackle any situation and any subject at anytime. That is why ...

AN HON. MEMBER: Eveready cells.

SHRI K. MOHANAN: Yes. That is why one of the veteran leaders of the Communist movement in India, Comrade Kalyanasundaram, was able to manage the situation and he spoke for more than 35 minutes on nothing.

THE VICE-CHAIRMAN (DR. SHRIMATI NAJMA HEPTULLA): He was prepared for his Resolution.

SHRI K. MOHANAN: Yes, to a certain extent. But I am not so competent. Even then, in spirit, I am supporting this Resolution. The Comptroller and Auditor General of India is _ the final authority to check the dealings of the financial institutions and the Government's dealings in financial matters in this country. But the Comptroller and Auditor General has got no powers to look into the dealings of the nationalised banks. Public accountability is a must for every public institution. Madam, in the last session of this House we have passed another Bill, the Secrecy and Fidelity of the Financial Institutions Bill. It was the last nail on the coffin cerned with the banking institu-

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tions in this country. On the basis of that Bill, now any question put in this House to get some information about the bank dealings in this country is refused by the Department, So, everything regarding the bank institutions in the country is now being kept as high secret. The PAC has the power to look into the matters of even the Defence Ministry, the highly sensitive sector of our administration and our departments. The PAC has the power to look into the dealings of even the Defence Ministry, but it has no right to look into the dealings of the nationalised banks.

If I am correct, huge sums of Government money has been locked up with these nationalised banks. They are using that money for their business purposes without any control of the Government. Who is there to look into this? Nobody is there. I am not going into the details of all the reports published and presented. The only authority to check the dealings of the nationalised banks is the Reserve Bank of India. But the public is completely in wood about the findings of the RBI about the dealings of the nationalised banks. Very rarely some press reports come out, and only through that the general public of this country are able to know something about these dealings. Even in the reports of the RBI there is no mention about the bank practices of the nationalised banks, anywhere in those reports.

I would like to know from the Minister the amount every year are writing off as bad debts. are two types of loot in the nationalised banks. One is by armed gangs and terrorists, and the other is bank managers in collusion with big monopolies of this country. and crores of rupees are written off as bad debts. At the same time, if a poor man under the IRDP or NRKP schemes goes to the bank and tries & get a loan, then, the question of collateral security will come. What is the collateral security with him?

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Even in the face of the family planning programmes, half a dozen children at least. Otherwise. there nothing with him for collateral security. So, the poor in the rural areas are not able to get any kind of help from these nationalised banks.

Of the self-employment scheme, there are so many criticisms. There is the approach of the political parties, the approach of the ruling party or the Government or the approach of the employees of the bank. But, as my senior colleague, comrade Kalyanasundaram has mentioned, if the money goes to the real person, I have no objection, whether he is a Congressman or he belongs to other party. But now what is really happening is, some local dadas are preparing the lists and getting signatures of these poor people and they are directing the bank managers to sanction these loans. They are giving a little sum of money to these persons, and the rest of the money goes to somebody else's pocket. This must be checked. Not only that, the procedure for sanctioning loans this type, must be simplified.

The bank employees told me, I was told, that they were prepared to sanction these loans. But if these loans are not to be recovered, if there is no security, then at that time, those who were responsible to sanction the loan, will be booked. So, from part of the Government and management of the bank some kind of assurance must be given to the bank employees, and the procedure for sanctioning these loans must be simplified. Sir, I am coming to my last point. Even at some risk I am prepared to support the Minister to extend help for the rural poor under the I. R. D. P. and N. R. E. P. schemes although it will be difficult to realise loans back there will not be any danger to this country. We know that there are some persons, I do not want to mention their names were able to pledge the Railway Stations to the Co-operative bank and

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mentary Committee

(Shri K Mohanan)

nianaged to get crores of rupees as loans. I do not want to mention the name of that person. I know this type of corruption is prevailing everywhere in the country. Then. what is wrong in providing money to the rural poor without insisting on any strict security or collateral security. I am completely with you but the only question is that money must go to the real person. An assurance must be given to the bank custodians that there will not be serious action if they extend loans to the real persons.

So, my first point was that the public accountability is a must for any public institution. Under these oircumstances, either we will have to give the power to PAC or divide the P. A. C. because the work-load of P. A. C. is very much. So, you divide the PAC or constitute another Parliamentary Committee to look into the shady dealings of this public financial institution especially banks. In that case I support the spirit of this Resolution. Madam. with these words. I conclude.

SHRI SUSHIL CHAND MOHUNTA: Madam, Vice-Chairman, this Resolution moved by Mr. Kalyanasundaram is of very great significance. I personally feel that in a poor country like India where we have evolved a philosophy of socialistic pattern society and where we have nationalised these banks for the welfare of the rural poor and common man then such an institution must have certain checks and balances. Those checks and balances can only come where high powered body represented by Members of Parliament are able to scrutinise and check where the banks are working. But this by itself is not going to be of much help or be a If we long term solution. really want that these nationalised banks with proper checks and must come to the rescue of the rural

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poor, then we must, first of all, ask ourselves a question-are we sincere about it? If we are honest and sincerethen we should evolve a method by which each villager has an identity card, a small copy, a book upon which his name, address and land holding number is mentioned; and its averagevaluation is also mentioned. And that book should go to the bank and the bank should be able to put any reduction on that valuation for its own purposes according to the finances that it wants to loan out tothe people for their work, for their rural industrialisation, for setting up small-scale or cottage industries, for running their farming activities or for so many other affairs, and the bank should but their own valuation; and that is the amount which the would be in a position to advance to that farmer. Armed with that book. that farmer should be able to go to any nationalised bank, open an account, pledge his passbook or identity book or by whatever name you call it, and draw money against that utilise that money for purchasing seeds, fertilizers, machinery, tractors, whatever it is, and when the harvesting time comes, he should be able to deposit that money back into he bank. He should not be dependent upon a third agency where he should get an application, then sent it, and then they scrutinise the application to see whether he actually needs that money, whether that money should be given to him, what his party affiliations are, whether he will properly utilise it and then finally, in their own discretion without any proper guidelines, they will say that he will be allowed that loan or he will not be allowed that loan. That should not be the method. Make it uniform for everybody. Make it 10 per cent, 20 per cent 30 per cen; or whatever is possible but make it uniform for everybody to have a passbook to go to a bank, ask them for the money against the amount which has been approved by the bank standing agains' his name, withdraw the amount, utilise it and

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when he harvests the crop, to deposit it back into the bank so that the ordinary villager, the rural folk do not have to go to private moneylenders. The private moneylenders fleece the life out of him, the blood out of him. After all, that private moneylender is also taking money from the bank. After taking that money, he advances it to the rural poor. Why have this age-old system by which the farmer has every ounce of his blood taken away? The moment you set up such a conception of running a bank for the rural poor, I can assure you, Madam Vice-Chairman, there will confidence bubbling up in the people living in the rural side and they will have a feeling that it is a matter of right that they can to go the bank and draw money without any fear or favour and they do not have to thank anybody for it. Each naya paisa taken from the bank he will wisely use. The rural poor are wise men. He will wisely use the money for the purpose for which he has withdrawn it every little paisa that has come from the bank will be well utilised. what happens today? The man applies for a loan. The person granting him the loan fleeces him to some extent. Then the people passing on the money to him will fleece him of whatever little is left with him. finally when he takes the money home, he probably feels that the money is too less for the purpose for which he has taken it and that the purpose can not be achieved. The net result that he puts it down his throat in a gulp of liquor. That is the net result. · The whole money vanishes and the bank people start running after him. He keeps running away and away from the bank and the whole process continues. Nowadays you go to any village in Punjab; you go to any village in Haryana; you go to any village in other States. The land mortgage people, the cooperative banks and the other banks who have advanced money to the farmers, are running after them in jeeps and wh**ereve**r they can be traced they try to catch hold of them and pirt them behind clever bars. Or if the farmer is

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enough, be gives the people Rs. 100. 200 orRs. 300 so that they go and say "untraced". This process continues and the amount grows; the interest grows day and night. The net result is that the money does not go to enrich the nation; the money does not go to help the farmer; that money does not go for any particular thing. It is a dead loss to the bank and the bank has to write it off one or the other, and the whole exercise in trying to help the people is wasted.

Therefore, I absolutely endorse the idea that where we can have we should have a high-powered body represented by Members of Parliament supervise the working of banks. And the banks should have the right and authority to call for the farmer's. passbooks and evaluate his and against his assets they can mention that this person is having 5 acres of land, valued at Rs. 10,000 an acre which is equivalent to Rs. 50.000 and they will advance him money to the extent of 25 per cent, that is, Rs. 12,500. A man whose property is worth Rs. 50,000 can ask for Rs. 12,500 without anybody's help. He need not have to go and beg anybody. All that he has to do is to go and fetch his passbook and say, I need Rs. 10,000 and the bank can grant that to him. As a matter of right he can get it without any sense of gratitude to anybody and then be able to utilise it. I can assure the House that if such a method is adopted, every farmer in the village will use the best seed, the appropriate appropriate quantity of fertilizer. machinery for harvesting the crop. and he will have also the strength and the power to retain his crop and his house and he does not have to resort to distress sale. What happens. today? There is a glut in the market. We had set a high target, and wheat production has achieved. farmer the target. The brought his wheat to the mandi. But there are no buyers. Governmental agenties are inadequate. They cannot handle the situation The result is wheat is lying in the open at mercy of the ravages of nature some... times cloudy weather, sometimes dusRe. Constitution of a Standing Perliamentary Committee

[Shri Sushil Chand Mohunta] ty weather, winds and so on. With the result the farmer is not getting even Rs. 185: per quintal. This is the position. He is getting even less than the support price. If the farmer has the capacity to hold his crop if he harvest it, and hold it and for lean period depend upon the bank to advance him the money he needs against his passbook, I can assure you the farmer will be able to get a proper rate for his produce and hold his head high and he need not beg before anybody. Secondly, in an independent democratic set-up ours you don't have to press the farmer, corner him and take his vote by offering him a bottle of liquor, by saying, all right, we won't recover the loan from you, put other types of pressure. The farmer will be an independent man, having an independent outlook his head high, without any sense of having been favoured by any particular party, person or agent. This is most important of we really want that our banking system should establish a socialistic pattern of society helping the rural poor, if the banks are to be utilised for creating employment avenues. Now what is the face of this country? There are two crores of persons who are on the live regisour employment exchanges ters of throughout the country, who are unemployed. It is not a small figure. And for every person who is on the employment exchange register, there are at least three others who have not registered themselves with the employment exchanges. The net result is we can safely say there are 6 to 7 crores of unemployed people in the country today, roaming on the streets of various town and cities-Delhi, Bombay. Madras, Ahmedabad, Nagpur, everywhere-people who are graduates. who are properly qualified. They have no jobs and they want jobs. What will happen by the turn of the century? This unemployed number on the live registers will touch something like 8 to 10 crores and together with those unregistered, it will be 20 crores or so. If you calculate that the population

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tury would be around one arab, then one-fifth of that number, young people, who should be working, should not be wasting their time, would be on the streets without a job, without an opportunity to work. The net result is that there will be chaos. We are buying chaos. We must change and the time is the warning. So, what has been suggested by Shri Kalyanasundaram is a noble and wonderful idea. If we have a Parliamentary body to scrutinise the affairs of the nationalised banks, the banking system will improve. This is a new concept. Otherwise, to day what happens? A big industrialist goes to the bank. He gives a list of his properties, land, machinery, etc. For purposes of advance, their value is inflated. If they are worth Rs. 1 crore, the inflated shown as Rs. 21/2 amount will be crores. He will get a loan from the bank equal to the inflated For Heaven's sake, let this opportunity go to the rural poor also. I can understand that the work of the banks has increased. Instead of having ten accounts, there will be 100 accounts in the rural side. Instead of ten industrialists approaching the bank in the city, there will be 2,000 farmers appreaching the bank in the villages. But the standard of life of villagers will improve and more employment avenus will be there and the net result will be that this country will develop at a pace faster than country of the world. can assure you that the stuff the mettle of this is better country the best in the Inding are inteligent; they are hardworking and they are able to any job in the world. Sq. Leader Rakesh Sharma has shown us what our Inidans can do, provided they get an opportunity. Now, where is that opportunity? Money is not available. Employment is not available. So, he roams the streets of Delhi and Bombay, altends a discothegue club, has a boozing affair there and loitery here and there creating a law and order problem. If this continues in the next ten to twenty years, there will be other for the state addition to many makes make

medy is to change the whole concept of banking. It must change with the time. You must not leave banks to cater only to the top business community. The banks are also meant for the rural poor. Apart from the land mortage banks and co-operative banks these nationalised banks must go to the rural poor so that a poor farmer cán install a tube well, he can have a harvester, he can have a tractor, better seeds and more fertilizers. He can build the storage capacity because holding power is the most important requirement in order to avoid distress sale.

Today every farmer looks to the Government. The Government gives him the support price. Today the farmer probably has some chance of making things even. But if he takes into account his labour charge, then he loses. Excluding labour he makes things just even for him.

Madam, I support this Resolution and I say it should be accepted and along with the acceptance it should also be ensured that the banks cater to the interests of the poor so that ultimately the rural poor have a claim on the advance, have a right to draw money from the banks without the recommendation of a Member of Parliament or any other authority, so that he can go to the bank and draw money without any sense of shame on presentation of his pass book. Why should he go there as a beggar? After all the money given is only one-fourth of the value of his land. So the banks run no risk because properties worth Rs. 5 lakhs or Rs. 7 lakhs are pledged with the banks. The banks run no risk because a farmer is an honest man. He does not want to run away with anybody's money; he does not want to go and buy radios and television sets have them fitted in his house with that money; and he does not want to waste his money in loitering and in running to the discotheques or some clubs. Farmers' interests must be protected and unless we realise that this country consists of people eighty per cent of whom are farmers, nothing can be done. We must realise that eighty per cent of the people of this country are farmers who are living on lands and who are living in villages. Unless we do that, nothing can be done. Now, I come to my last point.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA): There are 13 more speakers now.

SHRI SUSHIL CHAND MOHUNTA: I am sorry, I will finish soon. What happens today in this country? Big towns have become bigger towns and bigger towns have become much bigger towns. You see the population of Delhi today and see what it was fifteen years ago. There is a steady influx from the rural side into the urban side. The whole country is heading for urbanisation. You must stop it. You are turning a city like Delhi into....

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA: You see, we are discussing the question of formation of a parliamentary committee to oversee the functioning of banks.

SHRI SUSHIL CHAND MOHUNTA: That is what I am speaking about.

SHRI R. RAMAKRISHNAN (Tamil Nadu): All these are connected matters.

SHRI SUSHIL CHAND MOHUN-TA: I am talking about the formation of a parliamentary committee only. If there is going to be a parliamentary committee, for what is it going to be constituted? It is going to be there for overseeing the finances of Birla for overseeing the finances of Dalmias or some other big houses? The parliamentary committee should be there to see that the banks advance money properly to the rural people.

THE VICE-CHAIRMAN (DR. (SHRIMATI) NAJMA HEPTULLA):
O. K., you have made your point.

SHRI SUSHIL CHAND MOHUN-TA: But what is happening in the country now?

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THE VICE-CHAIRMAN DR. (SHRIMATI) NAJMA HEPTULIA):

You have made your point now. SUSHIL CHAND MO-· HUNTA: We are turning the big cities vast into slums. How this? to prevent Ιf along with me, I can show you the vast slums in Delhi. There is a great influx of the rural population into the urban areas which has to be stopped and the only way to stop is to put in, is to inject, more money into the rural side. If the head of the rural side is kept high, the head of the urban side can be kept high and our country will become strong military will strong industrially, and will become strong economically and all aspects of life in this country will be enriched. Thank you, Madam.

भी हक्मदेव नारायण यादव (बिहार): उपसभाष्यक्ष महोदया, अमी जिस को माननीय कल्याणसन्दरम जी ने रखा। है ग्रीर सदत में जिस पर विचार रहा है, उसके संबंध में मैं भी सरकार से आग्रह करूंगा कि सरकार की इस प्रस्ताव को मान लेना चाहिए বিং बैदों द**ार्य** अलापों करर उनके य है के लिये एक मंददेय समिति बनायी जाय। इस मंसदीय समिति की आवश्यकता क्यों है ? आवश्यकता इसलिये है कि बैंकों की जित्रकी शाखायें हैं और जितने बैंकों के जरिये जारबार होते हैं वह गरीबों की भलाई के लिये है ग्रीर मरकार की दृष्टि से भगाजवाद लाता और समता समाज की स्थापना करना गरीकों की मदद करना नीचे के लोगों को ऊपर उठाना इन सब की जड़ में अर्थ ही प्रधान कारण है और जब तम अर्थ का नियंत्रण ठीवा डंग से नहीं होगा उस की निगरानी ठीक ढंग में नहीं होगी तो उन गड-बिडियों को देखेगा कीन ? उस को करेगा कौन ? मरकार कानन बनाती है । मान लीजिए कि सरकार ने वासून बनाया कि बीस मुत्री प्रोप्राम जो प्रधान मंत्री जी

का है उसके अनुबाल काम करो। अमुसार गरीकों की मदद करो। मेरे पास ऐमी चिट्टियां नौजवानी की आती रही है और एक नहीं दर्जनों चिद्विया अयी है कि बीस सूर्वी कार्यक्रम के अंतर्गत उन की कर्ज दिया जानाहै। **यह** लि**ख**ते है कि उन का आयेदन बैंकों को मेज दिया गया है और मैंक के मैंनेजर कहते हैं कि जितना रुपया उन की मिलने बाला है मान लो कि 20 या है तो उसमें से मिलने वाला जब तक 20 परसेंट उन को नहीं दोगे तब तक हम उस की स्वीयत सही करेंगे। अब आप का बीस सूत्री कार्यक्रम प्रधान मंत्री जो लेकर आयी है।या आप की पार्टी ले कर चली हैं, ग्रांर हल्ला कर रही हैं कि उस के अनुसार काम होना चाहिए, लेकिन वहां बैठा हुआ मैनेशर जो बीम परसेंट की मांग कर रहा है वह लब तक उसे िलीज नहीं करेगा तक कि उसे 20 परमेट न मिल जाए। क्राप कहते हैं कि हम ने इपना दे दिया। सारा ६५४४। बैकों में पड़ा हम्रा है स्रौर मैंनेजर उस को स्रपनोनि घि संपत्ति समझ रहा है। बैंकों का कोई कानून कायदा नहीं है। बैकों के मैनेजर को पैना मिला हुआ है, सारी मंपत्ति मिली हई है। मैनेजर जिस को चहेगा उस को देगा, जिस को नहीं चाहेगा उसे नहीं देगा। इस में कोई उस को देखने बाला नहीं है। सरकार क्या देखेगी। विसा मंत्री तो कोई सरकूलर निकाल देगे, लेकिन उस सरकुलर को देखता कौन है। उस के लिये श्राप कोई कमेटी बना दीजिए, कोई हाई पावर कमेटी बनाइए, फिर उस पर कमेटी बनाइए तो हम नौकर पर नौकर देखने बाला और फिर उस पर दूसरा नौकर उमे देखन वाला फिर उस पर नौकर देखने वाला। ग्रांखिर में होता कुछ नहीं है। सब की कही न

कही पहुंच होती है। इस लिये ग्राय

mentary Committee

एक संतदीय समिति बनाइये जो सभी बैकों के कार्यकलाप पर निगरानी रखे ग्रीर बक अपने कार्यकलापों को जो सरकार की नीति है जो उसकी योजना है उस के ग्रंन्सार चला रहे है या नहीं इस को देखें। तो उसको कौन देखेगा। उसको निरन्तर देखने लिए एक संपदीय समिति होनो चाहिए। जैसा कल्याण सुँदरम साहब ने कहा, पृष्टित्क एकाउन्टत कमेटी की रिपोर्ट भाती है पी ब्यु सी की रिपोर्ट ग्राती है, लेकिन जहां भी गड़बड़ होतो है उन पर कोई कार्यवाही नहीं होता। उत्तसे कोई लेता देता नहीं। लेकिन जहां कहीं खराबियां है वह तो देश को जरा के सामने प्रातो हैं यह खराबो है, यह कमजोरी है भीर देशको जनता देवती है कि इस देश को जो संपद है, उसकी जो मंत्रदीय समिति है उपका प्रतिवेदन सहे होता है। तंबदोय, समिति इन पर छा। बीन करतो है, इसका राजनीति से कोई मजन्त्र नहीं होता । संसदीय समिति निराम भाव से निरासनी रखती है।

ग्रमी महत्त जो कह रहे थे कि किंडानों को, देश के प्रस्त पैदा करने वाले मजदूरी की देवने भाग कीन है ? ये तो जन्म से ही कोचड़ में पैदा हुए हैं, कोचड़ में हो पढ़े, कीचड़ में ही सड़ेंगे, कोचड़ में हो इनकी देह, इनके ता, इनके मा श्रीर इनको हड्डियां गर्तेगी, लेकिन इसकी देखने बाता है हो कौत? इपके लिये बोपने वाला है कौन? जो बैंक चत्राने बाते श्रधिकारी हैं उनको न जानने वाले हैं, न पहचानने वाने हैं क्योंकि उनका जन्म न गांवीं में हुआ है, न वे संबों में पते हैं। वे तो कूलर, पंखे, एयरकंडोशन ग्रीर फाइव म्यार होटलों में रहते हैं। बड़े-बड़े जो ब्राफितर हैं, में मंत्रा जा से कहंगा कि आर मांकड़े बतायेंगे केवल एक साल कि कि वे बड़े-बड़े आ फिसर्स जो बैंकों के

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to oversee function-ing & performances of Nationalised Banks

हैं, ये जब दौरे पर जाते हैं तो कितना इन पर खर्चा होता है निकालकर देखिए। राजे महाराजे इनके ग्रागे फेल हो गए हैं। बैकों के जो बड़े-बड़े प्रधिकारी हैं ये रात-दिन बम्बई, कल्कत्ता, दिल्लो हवाई जहाज पर चढ़कर जाते हैं ग्रीर बड़े-बड़े होठलों में ठहरते हैं. पैसा सरकार का जा रहा है। बैंकों के पास पैसा है चाहे पानी की तरह बहा रहे हैं कौन देखता है। जरा श्राप ग्रांकड़े निकाल कर देखिए कि एक साल के ग्रन्थर उन्होंने कितने दौरे किए हैं, कहां-कहां वह ठहरे है ग्रीर कितना पैसा बहाए हैं। इनको दूनरे बड़े-बड़े ग्रधिकारियों से साठ-गांठ रहती है। म एक दो आंकड़े देकर अपनी बात को खत्म करना चाहुंगा। मेंने इस को कोट भी किया है।

भ्रगर भ्राप हिन्दुस्तान के श्रांकड़े निकालकर देखेंगे तो जितने बडे पुजीपति हैं, इनके कारखाने जो चलते हैं, इनमें पैसा कौन देता है ? कोई पंजीपति श्रवना पैसा लगाकर कारखाना चताता । हिन्दुस्तान के ग्रन्दर, भारत की सरतार ने स्वीकार किया है इसी सदन में । मैं 25 ग्रनस्त, 1981 के शतारांकित प्रश्नसं 0 729 का जिक कर रहा हूं जो सरकार ने इसी राज्य सभा में पेन किया है, उसके मुताबिक मैं कहता हूं जिसमें बिड़ला महाराज की कं तोज का हिसाव दिया गया है।

बिड़ा। को एक कंपनी है वाली जूट मिल्य कंपनी जिनिटेड । इसमें बिड्ला महाराज का शेयर है। 0.58 परसेंट ग्रीर विताय मंस्थानीं की पूँजी लगी है। 21.4% परनेंट । भारत कामर्भ इंडस्ट्रीय लिमिटेड में बिड़ला की पूजो है 1.64 परसेंट और सरकार की पूंजों लगी है 31.90 परसेंट । इसी प्रकार से जिड्ला

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की एक कंपनी है बिडला जुट फैक्चरिंग कंपनी लिमिटेड जिसमें पंजी है 4.60 परसेंट ग्रौर विसीय संस्थानीं की पुजी है -- 15.42 परसेंट। द्विन्दस्तान मोटर्स जिसकी एम्बेंगैडर कार में हम चढकर चलते हैं, उसमें बिडला की पंजी है 0.84 परसेंट और वित्तीय संस्थानों की पंजी लगती है परसेंट। इसी प्रकार इंडिया म्टील कंपनी में बिडला की पजी 0.80 परसेंट श्रीर भारत सरकार की पंजी लगी है 23.05 परसेंट। केशोराम मिल्स लि**मिटे**ड इंडस्टीज एण्ड काटन में बिडला की पंजी लगी है परसेंट फ्रीर भारत सरकार की पंजी लगी है 23.38 परसेंट। मैं एक दो नहीं इस प्रकार के अनेकों आंकडे दे सकता जिनमें बिड्सा को कंपनियों है जो भारत सरकार ने झांकड़े दिए हैं । मैंने उनको निकालकर देखा है। इसमें श्राधी से अधिक कंपनियां हैं जिनमें सरकार की पंजी 20 प्रतिशव से ज्यादा है श्रीर बिड्ला की पंजी प्रतिशत से ग्रधिक नहीं है। जमा करें हम, पेट कार्टे हम, कपड़ा कम हम, हमने कहा जाता है बचन करो, बचत करो, बचत करो ग्रौर पाकिटमारी करते है यें। हमको कहते हैं बचत करो, बैंकों में जमा करो ग्रीर सब पैसा लेकर बिडता के कारखानों में लगा दो बिडला सारा पैसा लेकर ग्ररबपति बन बैठा है। तो अब वह बढता है तो तुरंग की चाल से बड़ता है। श्रमी राकेश भर्मा का नाम लिया जा नहा था। राकेश शर्मा जो उड़ने वाले हैं यह भी उतनी तेजा से नहीं उड़े होगे जिलने तेजी से यह उड़ते हैं। 1972 में बिरला को पूंजी थो 579.40 करोड़ रुपये, 1977 में 1070.20 करोड़ रुपये झार वृद्धि होता है 72 से 77 के बीच में 81.6 परसेंट। यह पांच साल के अन्दर 72 में 77 के बंध में बिरला वी पूजे: ब्हती है । 81 फीसदें, । टाटा की पजी बढता है 66 फोसदी। मफनलान को बढ़ती है 55 फेरिदी और जे० के० सिहानिया की बढती है 120 परसेंट. थापर की बढती है 5 8 परसेंट । इसी प्रकार से भिवांडे वाला की बढ़ती है 312 परसेंट, लासेन एंड टाउबो की 135 परसेंट और मैकर्नाल एंड मैगोर की बढ़ती है 104 परसेंट । महिन्द्रा एंड 🖪 महिन्द्रा की 114 परसेंट पांच वर्ष के अंदर ! वहां से पूंजा आई? दिसी की पंजा है? पैसा दें हम और पंजी बढ़ रही है इनकी 300, 400, 500 परसेंट के हिसाब से । गांव थाले पैसा लगाते हैं ग्रीर पंजी बढ़ती है इनकी । इसलिये हम कहते हैं कि संसर्व य समिति बनायी जाय जो इस पर निगरानी रखे। गांव बाले पेट काट कर पैसा देते हैं लेकिन वह पैसा ये लोग कहां ले जाते हैं ? क्या वह पैसा बेरोजगारी के लिये लगाया जा क्या यह 20 सूबी कार्यक्रम के अन्तर्गत लगाया जा रहा है ? नहीं, यह पैसा सिर्फ एक सुत्री कार्यक्रम में लगाया जा रहा है। "बिरला टाटा तेरा नाम सबको परमिट दे भगवान ।" मैं इसलिये श्राप से प्रार्थना करता हं इतनी पुंजी बढ़ाने का जो काम किया है, मुनाफा कीन कमाता है, यह ग्राप जानने हैं, यह बिरला, टाटा ही कर रहे हैं। मैं केवल एक बात कहना चाहता हं कि भारत सरकार के जरिये जो घांकड़े दिये गये हैं 1978 में, मैं उसी में से पढ़ रहा हूं। 1978 में बिरला की पूंजी थी 1171 करोड़ रुपये ग्रीर उत्पादन हुआ। 1375 करोड़ रुपये का । मुनापन हुआ। 99 करोड़ रुपये का। टाटा को मुनाफा हुआ 51 करोड़ रुपये का, मफतलाल की 40 करोड रुपये का। इस प्रकार से जो बहे-बहे लोग हैं, 20 है जो करोड़ों का मुनाफा करते चले जा रहे हैं उनका कारोबार वहां चल रहा है। मैं यह देखता हं कि ये बड़े-बड़े श्रं द्योगिक घराने सरकारी पैसे से कारीकार चलाते है ग्रार प्रपनी कम्पनियों के जो डाय-रेक्टर बनाते हैं वे बनाते हैं छपने बेटे को, पंखे

Re. Constitution of a Standing Faciliamentary Committee

को, नाती को, चाचा की, चाची को मामा की, मध्मी की, मौसा को, मौसी को ख्रोर जो श्री उनके रिश्तेदार होते है सभा को डायरेक्टर ै बन। देते हैं। सरकारी पैसा कर्ज के रूप में लेते हैं और उन पैसी से इलाज कराते हैं विदेश में जाकर, अमेरिका में जाकर, लन्दन मं जाकर, न्युयार्क, इटला, जापान में जाकर इलाज कराते हैं। ऋपने आप घुमते हैं, अपने रिक्तेदारों को घुमाते हैं ?। दनिया को सैर कराते हैं ग्राँर डिस्को डांस दिखाते हैं। डिस्को डांस मे भी ऊपर कही एक ग्रार डास भी होता है। नंगे:-नंगी लड़ियों का नाच कराते हैं। मैं नहीं जानता उसका नाम क्या होता है, शायद फिस्को, इसको डांस होता होगा। बैकाक में घुमाते हैं। वह स्व दिखाते है। उनके ऊपर पैसा पानों को तरह बहाते हैं। इसलिये मेरी प्रार्थना है कि संसदे य समिति बनाई जाये कि बैंक के जरिये बड़े-बड़े पूंज पितयों को रूपमा दिया आता है वह स्पया जिस वारीबार के लिये लिया जा रहा है उस कारोबार में लगाया जा रहा है या नहीं, वह इसको देखे। रुपया लिया जाता है इंडस्ट्र बद्दाने के निये लेकिन, रुपया लगाया जाता है कहीं भ्रार । में अपने दरभंगा को बात जानता है। कागज के कारखाने के लिये रुपया लिया गया। वेदिन कागज का कारखाना तो बना नहीं, हा उस पैसे से कई डालक्स बस खरीद ला गई जो दरभंगा से चलते है। ग्रार कई ग्रीर जगहों पर जाता है। ग्राप जो रुपदा देते हैं यह कागजों पर हा रहता है, उसका इस्तेमाल कहीं फ्रीर होता है। उस पैसे से डिलक्स कोच बस जिसमें वं डियों लगा होता है, यह ः खरोद ली जाती है। वह शंच, पटना, दरभंगा ग्रार दुसरी जगह चलाई जात है। ्रं रूपयालेलो, मकान बनालो । रुपयाले लो ग्रीर दूसरे काम में लगा दो । इसलिये हम कहते हैं कि संसदीय समिति बनाई जाए ताकि बैंक से जो पैसा इनको दिया जाये, बैंक के जरिये जिस काम के लिये पैसा दिया जाए वह पंसा उस काम में खर्च हो रहा है या

to oversee functioning & performances of Nationalised Banks

नहीं, वह इसको देखे । **ंपसभाध्यक्ष** महोदया, में ऋषिको क्या-क्या बताऊं। दर्द का कहाना इतने। बड़ा है कि अगर कहने लगुं तो दिल बैठने लगता है। मन होता है कि राकेश शर्मा से मिल जाऊं ग्रांर इसके साथ ऊपर भड़कर बंभ गिराने का काम गुरु कर दूं।

4 P. M.

टाटा पावर सप्लाई कम्पने टाटा की पूंजी लगी हुई है 0.61 परसैंट - ब्रॉट भारत सरकार के वित्तीय की पत्नी लगं। 32.40 परसेंट । ऋौर इससे भी ऋागे जाइये । इंडियन टयद बम्पनी लिमिटेड में टाटा की पूंजी लगो हुई है 0.07 परमेंन्ट श्रीर वित्ते,य संस्थाओं की पूंजी लगी हुई है 4 . 82 परसेंट । उससे मा ग्रागे ग्राइयें । टाटा कैमिकल्स लिमिटेड में टाटा की पूजी लगी हुयो है 1.39 परसेंट भ्रीर वित्तीय संस्थानी की पूंजी लगी हुई है 24.70 परमेंट। टाटा इ की नियरिंग श्रीर लोकोमाटिव कंपनः में टाटा की पूंजी लगे। हुयं। है 0, 30 परमेंट फ्रांर वित्तीय संस्थानों की पूजा लगी हुयी है 27, 42. परसेंट । टाटा की सबसे बड़ा कम्पनो टाटा बाहरन एंड स्टीस में टाटा की पूंजी 0.58 परसेंट लगी हुयी है और वित्त व संस्थानों की पूजी लगी हुयी है 37.11 पर-सेन्ट ।

श्री सुशील चल्द महन्तः इत तरह से तो बिरला सबसे ज्यादा ईमानदार हैं।

श्री हश्मदेव नारायण यादव : ग्रें एक नहीं, अनेक हैं। गोयन्त्रा, सिहानिया के भं यही ग्रावड़े हैं। इनमें बड़े-बड़े लोगों की पूंजी लगी हुई है। दुसरी नरपः हमारा हालत क्या है ? भारत सरकार ने स्वीवार किया है। ग्रतारांकित प्रश्न संख्या 725, दिनांक 24-2-81 को बताया गया है कि बिहार के सभी जिलों में जिलने, पुंजी जमा है, वर्ष 1969 के दिसम्बर तक प्रामीण क्षेत्रों में 3558 करोड रुपया दिया भया है। 2016 करोड कर्ज दिया गया । इस प्रकार जमा-

mentary Committee

श्रिं हकमदेव नारायण यादवी राशि में से केबल 57% कर्ज दिया गया। में यह इसलिये कह रहा हूं कि हमसे कहा जाता है बचत करो। हम लोग गांवी में पैसा बचाते है, बैंबर्रे में जमा व रते हैं। हमसे कहा जाता है, कि गांवों में शाखाएं थोली जा रही हैं। ची ।हीं-चीराहीं ग्रीर मुहल्ली में कहा जाता है ति वैंकों को शाखाएं खोल रहे है। इस लोग पै-४ बचाते हैं, बिहार का गरीब आदमे। पैसा बनाता है, लेविन बिहार को केवल 57 प्रति गः/रूपया दिया जाता है। बिहार का गरंब किसान पैसा देता है, लेकिन गरंबों को केवल 57 प्रतिशत दिया जाता है। रुपया कहां ज़ाता है ? बिरला, टाटा ऋगदि खा जाते हैं। बरला, सिहानिया, पदमानिया आदि पता कितने लोग खा जाते हैं। गांवों में किमानों को खेतो के लिये पानी नहीं मिलता है, पम्पिंग सेट्स के लिये पैसा नहीं मिलता है. बोरिंग के लिये पैसा नहीं मिलता है और दूसरे कामों के लिये बैंकों से पैसा नहीं मिलता है। मै यह बात भी कहना चाहता हूं कि मैं पार्लिया-मट का मेम्बर हं ग्रौर इस बात को कई बार सदन में उठा चुका हूं। सन् 1981-82 में मेरे बड़े भाई ने वोरिंग के लिये प्रावेदन दिया श्रीर उसके लिये मंजूरी हुई। बैक ने कहा कि ग्राप व्यापारी से पुछिए । मेरे वडे भाई ने सवा 13 सौ रुपये श्रतिरिक्त जमा किये। मैंने इस बारे में क्वेश्चन किया और रिजर्व बैंक से पुछा कि एक पाइप का रिटेल प्राइस क्या है? रिजर्व बैंक के चेयरमैन या किमी दूसरे श्रधिकारी की तरफ से जवाब दिया गया कि रिजर्व बैंक को रिटेल प्राइस या होलसेल प्राइस का पता नहीं है। जब एंसी स्थिति हो तो ग्राग लगा दीजिये इस रिजर्व बैक पर। रिजर्व बैक प्राइसेज का बुलेटिन निकलता है, लेकिन रिजर्व बैंक को पता नहीं कि रिटेल प्राइस क्या है ? बाजार में लोहा 26 रु० फुट के रेट से दिया जाता है। लोहे के दाम बढ़े तो किसानों को पाइप मिला 24 रु० फुट । जितनी भी कम्पनियां है,

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to oversee function-

किर्लोस्कर, उषा, भारत श्रीर इंडिया श्रादि इन सबको बैंकों से रुपया मिलता है। सेकिन सरकार को इस बात का पता नहीं है कि खुले बाजार में लोहें का रिटेल प्राईस क्या है, होजसेल प्राइस क्या है। पिम्पंग सैट की क्या कीमत है, इसका सरकार को पता नहीं है। उपसभाष्यक्ष महोदया, स्टेट बैक ने किलोंस्कर इंजन किसानों को दिया है 55 सौ रुपये में, लैंड मार्टगेज बैंक देता है 60 सौ रुपये में। इसी प्रकार भारत डीजल इंजन किशानों को दिया गया 51 सी रुपये में स्टेट बैक ग्रीर सेंदल बैंक के जरिये श्रीर लैंड मार्टगेज बैंक ने वहीं 62 सी रुपये में दिया है जबकि वही नकद रेट पर जो किसानों ने लिया है वह 45 सौ रुपये में खरीदा है। नकद में 45 सौ, स्टेट वैंक ग्रीर सेंट्ल बैंक के जरिये 51 सी में श्रीर लैंड मार्टगेज बैंक के जरिये 61 सी रुपये में, इसकी कौन जांच करेगा? हम पार्लियामेंट में हल्ला करते हैं तो सरकार की तरफ से जवाब आता है कि रिजर्व बैंक को इसके आकडे का पता नहीं है। रिजर्व बैंक को पता नहीं है। सरक र भी पंधी वन जाती है। हन हल्ला करते हैं तो बन जाती है। श्रगर सरकार श्रंघी वनती है, बहुरी वन्ती है तो इसके लिये एक संसदीय समिति तो जरूर होनी चाहिये जो कि बातों की जांब करे। मैं ग्रारोप लगा रहा हं ग्रीर चाहता हं कि श्राप इसकी जांच करें। रिजर्व बैंक कहता है कि पता नहीं है। एक स्ट्रेनर जिसकी कीमत खले बाजार में 150 रुपये है वह किसानों को दिया गया 255 रुपये में, बिहार के ग्रंदर। कितना लूटेंगे ? एक किर्लोस्कर मोटर पंप, उसकी दिल्लो में क्या कीमत है और विहार में उसकी कीमत ले लीजिये तो प्रापको पना चलेगा कि एक डीजल इंजन मोटर पर बैं हों के जरिये जो किशानों को दिये गये हैं उन पर 15 सौ, 16 सौ, 13 सी रुपये लिये गये हैं। सब्सिडी ग्राप देते है। ग्राप बाहते हैं कि जनता श्रापकी जय-जयकार करे। मैं जब कहता हूं तो श्राप कहते हैं कि हुक्मदेव नारायण विरोधी हैं इसलिये जोलता है ! मैं इसका

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विरोधी नहीं हं। मेरी इसमें दिलचस्पी है कि सरकार जनता के लिये जो योजना बनाती है, सरकार जिस चीज के लिये जो पैसा देती है जिनके लिये वह दिया जाता है, जिनका हक है उनको मिलना चाहिये। यह हम भी देखनें की कोशिश करते हैं। ग्रापकी सरकार है ग्रौर सरकार जो पैसा किसानों के लिये देती है उसका वे फायदा उठायें । सरकार 80 प्रतिशत सन्सिडी हरिजनों के लिये बोरिंग के लिये देती है लेकिन बैंक वाले एक साल, डेढ़ साल तक सब्सिडी का भुगतान नहीं करते। इसके फलस्वरूप उन्हें उस पर सुद देना पड़ता है । 80 प्रतिशत सब्सिडी ग्राप मार्जिनल स्माल फारमर्स के लिये देते हैं लेकिन उसका भगतान एक-एक साल, डेढ्-डेढ् साल तक नहीं होता और इस कारण जो उसको लेता है उसको बैक का इंटरेस्ट देना पडता है। जितनी सब्सिडी नहीं देते हैं, उससे अधिक बैंक का इंटरेस्ट हो जाता है। इसलिये मैं कहता हूं कि इन सारी बातों की जाच के लिये एक संसदीय समिति बनायें। बैंक के जो बड़े-बड़े ग्रधिकारी हैं वह ग्रापको धोखा दे रहे हैं। वे बडे लोगों पर हाथ नहीं उठायेंगे। श्राप उनके कागज निगाल कर देख लीजिये। दरभंगा में के उड़ी जागला हैं। मैंने उनके बारे में पार्लियामेंट में प्रश्न उठाया था। मै दरभंगा स्टेट बैंक में जाता रहता हूं। वहां से मैंने बहुत से लोगों को टैक्टर दिलवाये हैं। मैं उनका पैसा वसूल करके वहां देता हं। मैंने वहां पुंछा कि जिनके ट्रैक्टर दिलवाये गये हैं उनमें किन-किन का पैसा बकाया है। वहां के जो मैनेजर थे वह मुझ से कहने लगे कि के 0 डी 0 बागला का क्वोश्चन जाच के लिये ग्रायाथा। के0 डी0 बागला पर बैक का रुपया बकाया है और केस चल रहा है कोर्ट में। वैंक से रुपया ले लिया श्रीर उसको हजम कर गये। ग्रब दूसरा बेंक उनको कर्जा देरहा है। एक बैंक का रुपया बचा रहा है और दूसरा बैंक उसको काइनेंस कर रहा है। स्टेट बैक के मैने जर ने

कहा कि समस्तीपुर में मेरी धापत्ति करने पर भी पलोर मिल के लिये के बी बागला को रुपया दिया गया। दरभंगा में स्टेट बैंक का कर्जा उस पर बाकी है, गोलमाल किया श्रीर उस पर केस चल रहा है श्रीर बैंक श्राफ इंडिया ने उसको कर्जा दे दिया। श्रदालत में उसके विरुद्ध केस पड़ा हुन्ना है, तीन साल से, चारसाल से, पांच साल से भ्रदालत में कैस पड़ाहग्राहै।स्टेट बैंक के मैनेजर ५ ने कहा कि बिना घस दिये काम नहीं चलता है ग्रौर पुंजिपति जाते हैं ग्रौर वहां पर हम लोगों को मात दे देते हैं। इसलिये मेरा निवेदन है कि सरकार को इन सारी बातों पर गहराई से सोचना चाहिए। अगर सरकार चाहती है कि बैंक सूचारू रूप से चलें, उनकी दिशा ठीक हो, उसकी दृष्टि ठीक ही, देश के गरीबों को ऊंचा उठाने की इच्छा हो, 20 सूत्री कार्यक्रम को सफलता पूर्वक चलाना हो, भ्राप श्रपनी सरकार की सब जगह जय-जयकार कराना चाहते हैं, गरीबों की झोपड़ी में रोशनी करवाना चाहते हैं तो इन चीजों को ठीक करिये। भ्रगर राजनैतिक दांव-पैच में हमारी बात ग्रापको ठीक न लग रही ता भगवान करे ऐसा ही हो ताकि श्रापके श्रप्यश में वृद्धि हो ग्रीर ग्रापके वोट कटकर हमारे पास ग्रा जाये ग्रौर हमें वहां बैठने का मौका मिले । लेकिन अगर श्राप चाहते हैं कि यह जो घटनायें हैं यह जो तकलीफें हैं गरीबों की, बेरोजगारों की, यवकों की, किसानों की, हरिजनों की श्रादिवासियों की तो जो पैसा श्राप इनके लिये योजनायें बनाने पर खर्च करें वह इन्हें मिले वह पैसा म्राज टाटा, बिड्ला, सिहानिया, पदमानिया, उनडनियां, गोयनका ये लोग खाते चले जा रहे हैं। एक ही बात ग्रौर, दिल्ली में ग्राप फाइव-स्टार होटल बना रहे हैं, छह होटल परियोजनाम्रों का पांच-सितारा, एक नहीं, दो नहीं, तीन नहीं, चार नहीं, पांच नहीं--कभी

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[श्री दुकमदेव नारायण यादव]

पांडव हुए थे , म्राज पांच-मितारा परियोज-ताम्रों को 43.60 करोड़ रुपये देने की जो गोजना है, उसमें म्रापने उन होटल वालों को दिया है। 146 करोड़ के प्रोजेक्टम हैं जिसमें 43-44 करोड़ रुपया पांच-पितारा होटल बनाने के लिए दिये हैं। पांच-सितारा होटल बनाने के लिए दिये हैं। पांच-सितारा होटल बनाने के लिए बैंक के पास रुपया है, लेकिन हम कहेंगे कि पावर-टिलर के लिए पैसा दीजिए; तो नहीं मिलेगा।

मेरा बेटा मैट्रिक पास करके अपनी खेती करना चाहता है—मैंने प्रणब बाबू को पत्र लिखा, प्रणब बाबू ने कार्यवाही के लिए भेजा हैं। मेरा बेटा मांट्रक पास करके कहता है कि और कुछ नहीं करेंगे, हम अपनी खेती करेंगें, अपने बाप-दादा के पेशे को करेंगें।

मैंने बैंक के पास ग्रेप्रोच किया कि इसे पावर-टिलर के लोन दो--णिक्षित रोजगार योजना के श्रन्तर्गत-उन्होंने कहा कि पावर-टिलर के लिए कर्जा नहीं देंगे। मैदिक पास अगर गांव के किमान का बेटा पावर-टिलर लेना चाहता है, ऊंट लेना चाहता है, हल लेना चाहता है, बैल गाडी लेना चाहता है, तो शिक्षित बेरोजगार के श्रन्तर्गत बैंक के श्रधिकारी कहते हैं कि इसमें हम कर्जा नहीं देंगे। मिलेगा किसके लिए ? मशीन खरीदों, एक पाई के बदले में सात पाई भगतान करो, बीच में हमें कमीशन मिलेगी, बीच में हम कमीशन खायेंगे, दलाली का माल खायेंगे। इसलिए तुमको उसमें देंगे, बिठायेंगे, तो देंगे, मशीन खरीदेंगे, तो देंगे, व्यापार करोगे, तो देंगे, लेकिन खेती के लिए नहीं देंगे, पावर टिलर के लिए नहीं देंगे। इनके लिए वह किसानों को लोन नहीं दे रहे हैं, परेशान कर रहे हैं। वह गरीब हैं—(समय की घंटी)—

मजबूर है, बलहीन हैं, धनहीन हैं <mark>वाणी-</mark> होन है।

इसलिए मैं निवेदन या कर जहा हूं कि जो माननीय कल्याणसुन्दरम् जी ने प्रस्ताव रखा है, यह सरकार के हित में है, सरकार के विरोध में नहीं है। ग्राप एक संसदीय समिति बना दीजिए, जैमे पब्लिक भ्रण्डरटेकिंग्ज कमेटी, पब्लिक भ्रकाउण्ट्स कमेटी बनाने की प्रक्रिया भ्राप तय करते हैं वैसे ही बनाइये।

हम लोगों को कुछ करना नहीं है, लेकिन एक पार्लियामेंट की संयुक्त मििन सभा. राज्य सभा पब्लिक अण्डरटेकिंग्ज कमेटी उसी तरह बैंक पर निगरानी, उनके कार्य-कलापों को देखने के लिए, उनकी दिशा ठीक है कि नहीं हैं, उनका काम ठीक है कि नहीं, भ्राप जिनको पैसा देना चाहते हैं, वहां तक उनको पैसा मिल रहा है कि नहीं; यह देखने के लिये बनाई जाये। वह यह ए खे कि बड़े अफतर आपके नियन्त्रण मं हैं कि नहीं, इसको देखने के लिए एक संसदीय समिति बनाइये जो जनना के पैसे पर जनता की जो संस्था है. उसका सीधे नियन्त्रण ग्रौर निगरानी -रहे ।

हम तो केवल सिफा िश करेंगे, सरकार का काम होगा उसको देखना। इन्हीं बातों के साथ में श्री कल्याणसुन्दरम् जी के प्रस्ताव का समर्थन करता हूं श्रीर इस सदन से अपील करता हूं, सरकार से भी अपील करता हूं कि सरकार भी इस पर सोचे, इसमें कोई विरोध, प्रतिष्ठा-श्रप्रतिष्ठा का सवाल नहीं है। सरकार को भी इस प्रस्ताव को मान लेना चाहिए। अगर श्राप तैयार नहीं हो, तो इस प्रस्ताव को लेकर प्रधान मंत्री जी के पास जाएं, केविनेट स्तर पर बहस हो, प्रधान मंत्री जो श्रीर केविनेट इस पर बहस कर लें mentary Committee

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श्रीर उनको भी अगर यह प्रस्ताव अच्छा मालूम पड़े, तो सरकार को ज़क्र इव प्रस्ताव को मान लेना चाहिए। यह किसी दल का सवाल नहीं है, सरकारी नीतियों का सवाल है।

मैं इस प्रस्ताव का पूरजोर समर्थन करता हं।

PROF. C. LAKSHMANAN (Andhra Pradesh): Madam Chairperson, L rise to support the Resolutuion and request this august House to constitute a Committee on the lines the Public Undertakings Committee and so forth to oversee and overview the working of the nationalised banks.

I would like to confine my points mainly to three or four uncovered areas. I would like to deal with the administration, transfers, fixed posits, overdrafts, loans, withdrawals and, finally, the policy of recruitment and management of the banks. In these areas it is my considered opinion that the banks have been malfunctioning. They have not been functioning the way in which they ought to function with the result that the benefits that accrue out of these nationalised banks are not reaching the people. Madam Chairperson, I would like to draw your attention to a simple fact—the amount that has been spent on the administration of banks since nationalisation. theseThere had been a competition between these nationalised banks themselves in getting the so-called facilities for the various branches of these nationalised banks. If one nationalised bank asked for an interior decorator of the . finest order to look after a new branch or an old branch, another nationalised bank competed with it going in for a better decorator. I am not talking cock and bull stories. That has happened in a period of time, with the result that the money that ought to have been spent for the welfare programmes, for the betterment of the people for the development processes

has been spent for luxurious, wasteful administrative purposes. Therefore, there has to be a body which oversees, there has to be a body which can report back to the people, and that body has to be a body of Parliament.

Then I would like to deal with the overdrafts, loans and withdrawals. Madam Chairperson, it is only a recent memory how a particular nationalised bank was prepared to give sixty lakhs of rupees on the basis of a phone call which has been subsequently denied by the persons concerned. Sixty lakhs of rupees were given to an individual. On the ' other hand, if a poor savings bank subscriber over-writes his name on a . cheque for Rs. 10, he is called and asked why it has been done. So hehas to give a new signature, and so on and so forth. For sixty lakhs of rupees in these nationalised banks there had been no rules which govern the way in which money had to be withdrawn, but for ten rupees this is the rule. Similarly, if a poor man a man who is lowly placed, wants to have a little loan, there are many difficulties, about which there has been a lot of discussion in this Ho we. Therefore, I do not want to dwell on. this point. There is the problem of collateral security; there is the problem of credibility, reliability, and so on and so forth, of the person seeking the loan. But, on the other hand. if those who belong to the rich classes want any amount of loan, that being given without any qualms on the part of these nationalised banks. Therefore, there has to be some hody. which oversees, there has to be some body which over-views, there has to be a body which has a capacity to have a check and a counter-check on the procedures that are being followed by the banks. Therefore, I plead that there is need for such a Parliamentary committee.

mentary Committee

[Shri C. Lakshman]

Thirdly, Madam, since we are dealing not merely with the financial aspects of the banking but also with other aspects, I would bring to the notice of this august House the entire gamut of the problem of transfers, the entire problems of trade unionism. If a particular person is outspoken, if he points out a mistake on the part of the bank manager, he will be put in a very heavy branch or he will be transferred to a place where there are no facilities for his children and for his Therefore, the entire transfer policy of various nationalised banks has been, to say the least, very vindictive. It has not been based on any principles of justice; it has not been based on principles of efficiency; it has not been based on equity. It has been based on whims and fancies of those who are at the helm of affairs. Therefore, I plead with this august House to have a body which can look into it, which can give confidence to the umpteen workers at different levels working in these banks—the confidence that their grievances will be met, the confidence that their demands will be attended to and that justice will be done to them. In the present existing structures as are today in these nationalised banks there is no way of correcting it. I know umpteen number of cases where this type of vindictive policy of transfers has been effected. Therefore. Madam Chairperson, I would on this point say that there has to be Parliamentary committee. Then, coming to the question of fixed deposits, we have 15 nationalised banks, and these 15 nationalised banks compete with one another as though they are in the private sector. If we look at the total amount which has been accruing as a result of the fixed de-- posits, I may not be very mistaken if I say, there may not be a substantial rise. Each bank competes with the other as though they are rivals, they are trying to undermine each other, with the result, what is hapto oversee functioning & performances of Nationalized Banks

pening is, an umpteen number of incentive schemes have come up in the nationalised banks. Somebody may be given this gift, somebody may be given that gift, something will be given to these people and something else will be given to somebody else. That is the way in which the nationalised banks of the country are competing with each other and trying to loot people in the name of incentives being given on fixed deposits. fixed deposit from one bank will be taken out and deposited into another bank to take one facility, and again it will be taken out of that bank and put into some other bank to draw another facility out of it. In this way, there has been a continuous vicious circle of drawing benefits, of drawing facilities, of drawing advantages. For the sake of mopping up deposits, every time there has been a deposit mobilisation programme, these banks have been competing with each other. Therefore, Madam Vice-Chairperson. I plead that there is need for a Parliamentary committee can go into such aspects.

Finally, I would like to deal with the problem of recruitment and All these nationalised management. banks have established big schools of management, and the officers, whomsoever they want to favour with a three-star hotel treatment or a fivestar hotel treatment, will be sent to these schools run by these various They are just nationalised banks. places of comfort. They are places where they will chit-chat, they will spend their time. But I am constrained to say that nothing much is learnt. Let there be a committee which goes into all the efficiency of all those peonle who have undergone those various management courses, and see whether the efficiency of those people has gone up, whether the efficiency of the branches which are their control; whether the efficiency of the activities under their control, . a Standing Parka. mentary Committee

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has really gone up as a result of these training courses which have been given to them in these management institutions attached to these banks. Therefore, Madam Chairperson, I would like to plead with this House that there should be scrutiny, there should be examination, there should be assessment, there should be overseeing, there should be overview of the things that are happening in different aspects of these banks which are spread all ever the country. As a result of that, I am pretty confident that the performance of the banks will go up. If the performance of the banks does not go up, I will be the last person to plea for it. There is bound to have an effect of some organisation which is representing the highest body of this country, overseeing it.

So, in view of the various things which I have mentioned and various things that have been mentioned by various Members in august House. I once again picad with those who are responsible for it, to accept the suggestion of Shri Kalyanasundaram and set up a committee of Parliament on the lines. of the Public Undertakings Committee.

Thank you.

SHRI R. RAMAKRISHNAN: Madam Vice-Chairman, at the outset, I must thank my colleague, comrade Kalyanasundaram, for having been present here today to move this Resolution. As you know, three Private Members' Resolutions have been listed for today. The first is by Shri Pujan Patel, which deals with upliftment of the masses subsisting below the poverty line and where he · has stated that even after spending thousands of crores of rupees, Government has unfortunately failed. Perhaps, this was a little embarassing, and Shri Ram Pujan Patel was not present.

Resolution was about The second corruption in high places, which would

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have really made a very interesting discussion, but even that gentleman is not present.

SHRI GHULAM RASOOL MATTO (Jammu and Kashmir): By accident or by design?

SHRI R. RAMAKRISHNAN: That, I do not know. But at least comrade Kalyanasundaram, whether he prepared for it or not, has been present and has initiated a very important Resolution which I fully and wholeheartedly support.

Madam Vice-Chairman, last year in the United States of America mighty economy of the world, hundreds of banks were wound up. Fortunately in India we did not have that position yet. Many decades ago, the Hanuman Bank closed down, followed by the last big bank in the private sector, on which there was a run and which closed down. Palai Central Bank. Fortunately after that we have not had any banking failures. Added to this was the bank nationalisation in July which has had its both advantages and disadvantages. I am only happy that the Government of India has at least been able to contain this very threat which is there in other economies of the world.

Only recently our erstwhile Member of this very House Mr. Era Sezhiyan who was the Chairman of the socalled COPLOT that is, Committee on the Papers Laid on the Table had submitted a report wherein he has commented upon the numerous frauds are taking place and the largescale malpractices are also taking place in the nationalised banks. In this report which was recently laid on the Table of this House important suggestions have made and one of the suggestions which Era Sezhiyan Committee—COPLOT has made is that and I quote:

"The Committee reiterated earlier recommendation for bringing the audit of the public sector banks under the Comptroller

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[Shri R. Ramakrishnan]

Auditor General of India and demanded early steps in this regard to ensure a "better and higher" standard of accounting and accountability of these institutions to Parliament and people."

This is exactly what my hon, friend, Mr. Kalyanasundaram has initiated today. I further quote what the Era Sezhiyan Committee also recommended:-

"The Committee also recommended that the Government set up at the earliest a thorough and deep examination of the entire working of the public sector banks not only to strengthen the system of accounting and official functioning but also to study how far the objectives of nationalisation had been fulfilled".

So, these two important suggestions among other recommendations have been made by the COPLOT which I hope the Hon'ble Deputy Minister for Banking in the Ministry of Finance who is here will take note and will take necessary measures

Recently, Madam, Vice-Chairman, we have been hearing very perturbing reports about the performance of our Indian banks particularly countries like the United Kingdom. Of late, there has been a tendency to provide officers with jobs, or whatever may be the motive or even if the real motive is to get a fair share of the avenues of business which are available in foreign countries, there has been quite a good expansion in the overseas branches of Indian banks but along with the expansion there is the perturbing report of crores of rupees being given to the industrialists and other so-called rich business tycoons which are having rather a shady past or do not have proper credit-worthiness. How this has come up, I do not know. But I do not want to mention all these names and details of the Sethias and other persons interested in this and Galadharis that whatever it is. This sort of interna-

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> tional banking fraud should thoroughly investigated and it is not enough if the Reserve Bank officials wake up after six months or one year and also go there and stay for a period of three months or four months and submit 300 or 400 page reports. It is only throwing a good money bad. What the Reserve Bank should do is to see that these accounts are properly monitored well in advance and they should have some system like alarm system whereby once you know that the accounting is going bad, at that time, the check should be applied. What happens now that more bad money is thrown after the good money which has already become bad and good money is thrown after the bad money. So, the result is that Rs. 200 crores lost becomes: Rs. 300 crores. Then there is hulla, gulla in Parliament and elsewhere and ultimately the money is lost. So, this is only the tip of the iceberg what is being revealed. I hope that Deputy Finance Minister will see that the Reserve Bank is directed to tone up, particularly in the light of the happenings in Nigeria for which the Government of India may not be held responsible but they take advantage of these frauds which are going on in that country. I hope that the poor depositors who are giving their hard earned savings in India are not put up to any difficulty on account this.

Madam, Vice-Chairman, I would only like to give statistical figures as to how much banking has improved from July 1969 when the 14 tionalised banks were set up till today. I have got the figures up to September, 1983. In July, 1969 the 14 nationalised banks had among themselves 8,321 branches. Today we have upto the end of September. 1983, 42,738 branches all over India. This is a welcome feature. But on this I would like to comment thing. There is unhealthy expansion of these branches and many banks are competing just for the sake of

going out to rural areas which I wel-. come. The rural poor must also get this facility. But there is meaning in two \mathbf{or} three big banks competing in one small village where there is only potential for one blink. The Reserve Bank should see that only certain banks which are having a particular nexus to that place are alone given the licence, or or the sake of competition, one more bank can be allowed. But four or five banks going to the same rural where there is no scape for more than one, is meaningless and it costs a lot on overheads and establishment. This should be avoided.

Similarly, the deposits have grown from about Rs. 5,000 crores in 1969 to about Rs. 60,000 crores at the end of 1983. This is really a twelve-fold or thirteen-fold expansion in bank deposits, which is welcome and which speaks to the credit of these banks.

Similarly, the advances which were Rs. 4,000 erores in July 1969 have gone up to nearly Rs. 40,000 crores and I hope that some of these advances will be good advances and not the type of advances which we are hearing about now -

This is the progress which our banks have made. Of course there are many things to be said for and against nationalisation. Recently the Minister himself admitted that some of the smaller banks in the private sector are also doing good business and they are competing with the big banks. I think it will be a good experiment if these banks are not taken over. Once they cross the Rs. 100 crore Rs. 200 crore mark, it has been the policy of the Government to take them over. there is to be a spirit of competition just like the case of Air-India and Indian Airlines which are getting business because of their monopoly---I think you should allow this dichotomy to continue for some more time that your own banks are able to learn some lessons.

Now, I would like to comment on

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that giant which is a law unto itself, the State Bank of India. Today it has become such a giant monolith that it has over 6,000 branches with absolutely no questions asked. I do not think that even the Chairman or the Managing Director of the State Bank of India will know what the real position is. And many of these balance-sheets of the banks, as you know, Madam Vice-Chairman hide more than what they reveal because of the special laws which are applicable to the banking They are allowed to have a lot of inner reserves. In those days it was good for the banks to have some secret reserves. Today, on the contrary, what is happening is that I am told reliably that the State Bank of India is drawing from the inner reserves and taking it into profit in order to show a good working. This is a serious situation which can never be countenanced by any person who does a healthy scrutiny. Therefore I would like the hon. Minister to see that the State Bank's growth is curtailed. It has now developed certain specialities. Let it function in those fields. But please see that the State Bank of India does not expand its branches any more; try to prune or cut it down and put it on a rational working basis. Now if ever this committee which Comrade Kalyanasundaram is pleading for-and we are supporting him-is set up and it takes up for study the State Bank of India, it will take at least one decade to study the performance of the State There is so much which will Bank. come out. There is an old saying in Tamil-"Kinaru vetta bhootham kilambiyathu". It means that when somebody started digging a well, from that well a lot of ghosts started coming out so that the man thought that he would have rather not dug the well in the first place. So, this committee, if it ever sees the light of day, must take up for study the State Bank of India which is full of so many ghosts and skeletons in the cupboard that even the Finance Minister and his deputy will be surprised if they are there at that time.

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I will mention a few more things. Recently, I am told, the nationalised banks are going in for fresh lines of business, which is welcome. there is a mushroom growth of leasing companies. I hope the banks will go there and cash in one the boom. But once you start the leasing business. you must take care that the persons who are asking you for lease finances in machinery or assets do not leave the banks holding asset of dubious value after one year. With the latest advancement in technology, particularly in the field of electronics, these banks can easily be duped and they will be left holding a lot of machinery and other things which they will not know what to do with. So a little more care should be taken by banks before things of this sort are encouraged.

Then I come to the posting of bank officers and clerks. A person from Tamil Nadu, just in the name of national integration, when he is recruited in the bank as an officer clerk, is posted somewhere in Assam where he does not know the language. Similarly a man from Punjab is posted in Tamil Nadu. That is all right for all-India cadres like Indian Administrative Service the Indian Police Service. To apply this sort of logic and to post persons who do not know the language or the terrain at far away places is meaningless, and this calls for a total examination. Similarly, several like the Pillai Committee report, the Raj Committee report, been submitted about the working of banks and the service conditions of officers. These require a constant review. But it took about ten years for the Government to accept the Pillai Committee report and implement it. Since there are a lot of misgivings _ among the clerks and the officers whom, there are some reports, Mr. Poojary is against, but for good reason, I would request the Government to review this constantly.

Nationalized Banks I would like to say something about the way the banks function. Today if a person wants to take something, some money, from the bank he should try to impress upon the officer, entertain him in five-star hotels, and he can easily get a crore of rupees. But if a genuine businessman wants to get Rs. 2 lakhs or Rs. 3 lakhs or Rs. lakhs for his business or a small entrepreneur wants a little loan for his small enterprise, or a small needs help, he will not get the money. The bank officer, the clerk and the manager will ask 101 questions even they think of releasing a portion of the money. But some of the big business tycoons who keep these bank officers in their pockets can take a few crores of rupees and after that the bank chairman will be sitting all the time in the house of that tycoon to recover that money. This is way our Indian banks are functioning. This is a matter which has to corrected. If the looked into and Minister wants details of such tycoons who operate in this way. I can give him the details if he comes

Finally, before I conclude I would like to say that the motive of this resolution is really laudable. In fact, the Public Undertakings Committee itself once pointed out to see whether they could, by a resolution Parliament or by talking Houses of Parliament start examining the banks. But then, even at the time of formation it was specifically stated that that was not what they were meant for. Even as it is Public Undertakings Committee not been able to examine in detail the General Insurance Companies which are now being nationalised. And this will itself reveal very many interesting things. So this would be absolutely essential and I commend Kalyanasundaram's resolution and ask the Government to look at it in a very objective manner; just because an Opposition Member has moved it, please don't phoc-phoc it. Kindly

to me, because I am not interested; I

can only give him a warning signal.

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think it over objectively and I am sure you will accept it sooner or later.

SHRI SHRIDHAR WASUDEO DHABE (Maharashtra): The resolution which my friend, Mr. Kalyanasundaram, has moved has a very laudable objective and I support it. There is a feeling even in the Public Undertakings Committee-I had worked on that Committee for some time-that there are a large number of public undertakings and that more than one Public Undertakings Committee is necessary if we really want to justice and examine the working of the public undertakings. If the principle applies to the Public undertakings that there should be scrutiny and parliamentary control, it is more important and necessary that there should be parliamentary control over the financial institutions also. There is, of course one difficulty which the Government always points out, and that is, that banks have to business all over the world and that the creditworthiness or the credit policy of the banks may be affected if such committees are appointed and inquiries are held. But this is begging the question because what is suggested is a Standing Parliamentary Committee so that they will issue guidelines and they will have an effective control over any mischief or fraud being committed by the bank. It will certainly help in the healthy growth of the bank. As things stand at present, we cannot even discuss many of the things. It is always said that it is a secret and that it cannot be divulged. It has been found after nationalisation of the banks that the nationalised banks give more loans to private companies and many private companies are triving only on the assistance of the public financial institutions. Many loans are given even without a security or pledging of goods by the bank. They manage to get the loans, though there is guarantee of getting back the money. Though they may not be creditworthy, loans are given to them.

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It has also been found that there weremany irregularities in the functioning. of the Punjab National Bank. It has also been found during our discussion here that even the administration of banks is not being done as per the rules. Many a time the Chairman are not nominated as soon as vacancies Workers' nominees are changed for years though the period stipulated is three years. Even after three years trade unions are not asked to make any fresh nominations. It is also not decided which trade union has to nominate the person. Workers' nominees are not there in many banks. Officers' nominees are also not taken into the Board. Boards are functioning without full complement. It has also been the demand of workers that the workers' nominee should be elected. In banking industry which is an organised' sector there is no difficulty in implementing this principle.

My friend was talking about recruitment. In this country the recruitment agency or the Banking Service Commission has become an agency. to tax unemployed people. When the Banking Service Commission was constituted it was not the intention that it would earn lot of money. If a person has to make an application. he is charged Rs. 40/-. Those who apply after giving this fee are not even called for interviews. In such cases I do not know why the money collected is not made refundable. A large amount is collected by them from the unemployed people without paying any interest on this amount. Banking Service Commission is a big affair. It requires decentralisation and also people should not be charged anything for just making an application. In fact everybody should have the right to apply to any public sector undertaking.

These nationalised banks have become another class in the banking system. After so many struggles some

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wage agreements have been ed in the banking sector. But in the rural banks the staff are paid much less. They are paid on par with the State Government employees. pay-scales are thus not uniform. This will create a large number of categories drawing different pay. In fact there is no justification in giving them lesser pay. It is not an easy thing to go and work in rural areas. You know medical graduates are not willing to go and work rural areas. Here you are giving these bank employees low pay-scales. It is very essential that proper payscales are given to these employees. Administration of the banks in the proper way is very vital for the health of the economy and also for the growth of the economy. From that point of view, we have to consider things which are taking place days. I am having in mind the looting of banks on a large scale which is going on in the country now. Every day we get some news that some bank is looted. It is not known whether the banks are insured against such dacoities and thefts and it is not known to us. Who suffers on account of this? I think more than a crore of rupees must have been looted during last one year different banks in the country. Now, who is responsible for this? Who suf-/ fers? Whether there is any insurance or not, we do not know. What security measures are taken? Secondly. the complaint of the public is that, today only in our country the banks are not efficiently administered. . you want to encash a cheque, it takes at least about twenty to thirty minutes for you to get it encashed. takes that much of time for an ordinary customer. In any forcion country, our experience is that you give the cheque and you get the money · immediately. They say that this much easier though the expenditure on the maintenance of staff is a little higher. Therefore there is a lot scope for improvement in the banking system which will be necessary for

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> protecting the interests of the customers. For this . purpose, it is very essential that there is proper control over the banking system which is vital to our economy and merely leaving it to the Reserve Bank of India and the Finance Ministry is not sufficient and therefore, the Resolution which has been moved has a very laudable objective and I hope the Minister will accept it. Thank you.

SHRI KAMALENDU BHATTA-CHARJEE (Assam): Respected 1 Chairperson, thank you for giving me the chance to speak something on the Resolution moved by the honourable Member of the Opposition, Kalyanasundaram. Now, it appears to me, as also it appears to all of us, that what the honourable Member, Kalyanasundaram, wants to do moving this Resolution is that a Parliamentary committee should be constituted to scrutinise, to inspect, and to supervise the activities or, malpractices which he has referred to, which are going on in the banks. He feels that something very serious is' going on in the banks as if God not in His heaven and everything wrong in the world. I would like to convey my thanks to Mr. Hukmdeo Narayan Yadav for very loudly—he is not here at present-pointing out the mismanagement in the banks. I admit that performance of the banks in the country, the nationalised banks satisfactory the country, is not that and their performance is not that much up to the mark, and none can deny that. But it is my humble subperformission that so far as their mance is concerned, the nicture their performance is not as dismal or as gloomy or as seamy as they have tried to depict it to there is admit that would much scope for improvement, there is room for improvement. But the picture is not that bad as they . have tried to depict it to be.

Now, we all know that the banks were nationalised in 1969. It is a matter of common knowledge that the banks were first nationalised in 1969,

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and, at that time, Mrs. Indira Gandhi did it. Of course, the Opposition ' parties, as Mr. Kalyanasundaram has pointed out, the leftist parties been pressing for the nationalisation of the banks and they were pressing that the banks should be nationalised at the earliest opportunity and they were nationalised and at a later stage, some more banks were also alised. It is a matter of knowledge and everybody knows it. Now, I would like to point out thing. Since their nationalisation, what has been the performance these nationalised banks? Now, certain figures are available. When banks were nationalised, 8322 branches these banks were there, and now thisfigure has risen in the vicinity 42,000 branches, all over India.

Our respected Opposition Member, Mr. Kalyanasundaram, does not object to the principle of nationalisation He has very correctly pointed malthat what he objects to is the administration, the way banks functioning the way loans are being given to the people, the way banks are trying to mobilise resources and the money out of the rich given to some sections of the people. This is what he objects to. .

Now, I would like to say that and cons. spite of the hindrances traints the banks have not performed badly. Rather they have performed well. Under the IRDP scheme, which is well known and is included in the 20-point programme, bank employees and bank managers have performed well and loans have been given to large number of people. It is complained that banks are probably meant for big men only and there is a sort of prestige attached to the bank balance. Bank balance has got some sort of prestige attached to it. It common idea that most of the people are favoured by bank officers. Now it has been pointed out and it is a matter of statistics that about 13,000 crores of rupees have been given as loans to, small farmers, vendors and

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many others who fall in the category of small men. But much has to be improved on that score. It is necessary that we are honest but outwardly also we should appear to honest. Now, it has been stated here that most of the bank officers bank employees are dishonest and Mr. Kalyanasundaram, if I remember aright, said that those who are running, the banks are 'dacoits'. I cannot subscribe to this view. It might that some of them are dacoits some of them might take money. But there is a mushroom growth of middlemen and who, in the name of bank munagers and bank employees, try to extract some money out of the people hoodwinking them by saying that the bank manager wants Rs. 5000 or employee wants Rs. 1000. And they make bank managers and bank ployees scapegoats. This is a which has got to be very clearly understood that there is a mushi oom growth of brokers whom Mr. Hukmdeo Narayan Yadav has rightly called as 'dadas'; they take big slices out of this money and they put the squarely on the managers and bank employees. Actually, in many they are not to be blamed.

Now, there is the question transfer. I also subscribe to the view that after a period of reasonable stay in certain places bank employees ought to be transferred, because they are allowed to stay at certain places for years together they develop a sort of vested interest; a sort of vicious circle. show interest in some selected persons and they will give loans only to those persons. Here an hon. Member the Opposition has pointed out that bank employees should not be transferred. But I am sorry I am not in a position to subscribe to this view.

There is the question of attitude. I do not say that all bank managers are dishonest and all bank employees are [Shri Kamalendu Bhattacharya]

honest. But we should not put all of them in the same category. There are some bank employees who are unionists and with whom the fever of trade unionism runs very high. odd hours and at lunch, you will always find them shouting 'Inquilab Zindabad'. I do not object to demands. I do not object to raising slogan 'Inquilab Zindabad'. But I would like to point out to these bank employees that they should look after the national interest. To nation is the first and then comes 'Inquilab Zindabad'. I would be very happy if their legitimate demands are accepted. They should get their due. But there is a tendency to treat—the customer as of secondary importance and their trade union interest as primary importance. I cannot support this sort of attitude. Actually, should try to satisfy the customer. Bank institutions are commercial stitutions. They should treat customer in the proper perspective and give them due importance. I am sorry to say that in many cases, customers do not get the sort of treatment which they deserve. They *mored in some cases. I would like to point out that the number of staff is insufficient in some banks. This is a great hindrance to the smooth working of the banks.

One very important point of which we should take note is about the process of taking loans. So far as big businessmen are concerned, they have their managerial staff and clerks. They can send them to the banks once, twice or thrice. They can get all the papers signed. They can sign all the forms. It is the small farmer or small man in the villages who afraid of this red-tapism. These forms are a hindrance which stands between the loan and the small man. I would request the Finance Minister to find some ways and means to help these small persons. They are so much afraid of these forms. They would prefer taking loans from the village

Shylocks and Kabuliwalas at an exorbitant rate of interest but would never go to the bank. The saying that when a small man wants a loan from the bank, he would have change two pairs or three pairs shoes. What is the reason behind it? The main reason is that the small people are very much afraid of complicated forms. When they at the forms, they say 'good bye' the banks and never come back. This is an aspect which should be looked into. I would request the Finance Minister to give his attention to this matter. These forms and the procedures for taking loans have got to be simplified. The simplification of the

loan-taking process will encourage

more and more persons to take loans.

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Actually there is another group of vested interests which is working as middlemen or the brokers. As I have already pointed out, they create a feeling among the loanees that it is the Government money and, therefore, it need not be returned. Once you take the loans, the money is yours once for all. Give me my share and give me my dada's share and also the share of employees. Thus, the bank create a feeling among the borrowers that bank money is not to be turned. This is a very very bad tendency. We must take a very serious note of these people bell rings). After all, the bank money is the national money. If bank money is not returned in time, our national interest will be jeopardised seriously. We must take proper note of it. This mushroom growth of brokers has got to be checked. I would request hon. Finance Minister to take some positive steps to stop the activities of such persons who want to create wrong impression in the minds of the ignorant villagers that once you take money from the banks, it is yours for good. Last of all, before I conclude, I

5.00 p.m. would like to say that the number of bank branches in my State, that is in Assam, is not that satis-

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factory. I would request the hon. Finance Minister, as I requested him on an earlier occasion, that the number of bank branches in my State of Assam should be increased. I know that licences have been issued opening up of nine new branches in Assam and it has been cleared at the Reserve Bank level. So, I would request the hon. Finance Minister, through you, Madam, that this should be immediately taken up because my State is predominantly a backward State. It is economically backward. And the people there are agitating. The reasons are more of an economic nature than political. And if problem is resolved at the economic level, political discontent will appear in no time.

Before I conclude, I would say that there is a scheme in the banks giving scholarships to meritorious And this scheme is not students. that well implemented in my State. meritorious There are many dents in my State. They are poor. They have got high hopes. their hopes are nipped in the bud. They do not get any chance of improving their career. So, steps must be taken so that the poor students also get these loans.

VICE-CHAIRMAN IDR. THE (SHRIMATI) NAJMA HEPTULLA]: The time is over. We have to take up the Calling Attention.

SHRI KAMALENDU BHATTA-CHARJEE: I will take just one minute. When Mr. Kalyanasundaram was placing his Resolution before the House-it is my assumption and I stand to be corrected—he was only half-hearted about it because he has expressed his utter disillusionment about the setting up of Parliamentary Committees. But his wishes behind placing this Resolution are very pious. Hence, I support it.

THE VICE-CHAIRMAN DR. (SHRIMATI) NAJMA HEPTULLA]: The Resolution is over because the time is not enough.

Nationalised Banks SHRI M. KALYANASUNDARAM: So many speakers are yet to speak. If the Government accepts the Resolution, we can decide it here and now. If they do not accept, then let it be taken to the next session.

SHRI R. RAMAKRISHNAN: It will lapse.

THE VICE-CHAIRMAN DR. (SHRIMATI) NAJMA HEPTULLAI: According to the rules, we continue it for the next session. So. your Resolution will lapse. Now have an Announcement to make.

ANNOUNCEMENT REGARDING ARREST OF DR. MAHABIR **PRASAD**

VICE-CHAIRMAN THE IDR. (SHRIMATI) NAJMA HEPTULLA]: I have to inform the hon. Members that a Wireless Message has been received from the Deputy Commissioner of Police, New Delhi District, New Delhi, regarding the arrest of Dr. Mahabir Prasad, Member, Rajya Sabha, at 13.00 hours today at Boat Club.

Now, we will take up the Calling Attention.

AN HON. MEMBER: Has he been released?

THE VICE-CHAIRMAN IDR. (SHRIMATI) NAJMA HEPTULLA]: I have not got the message of release. When I get the message of release, I will read it out.

श्री सत्यपाल मलिक (उत्तर प्रदेश) : महोदया, यह बताया जाना चाहिए कि किस सिलसिले में उनको गिरफ्तार किया गया है । इस सदन के चलते मैम्बर्स गिरफ्तार हो रहे हैं तो इस रिपोर्ट में होना चाहिए था कि किस लिए गिरफ्तार किया है ?

उपसभाध्यक्ष डा॰ (श्रीमती नाजमा हेपतुल्ला] : कोई जिक इसमें नहीं है। Now, Mr. Biswa Goswami, please. (Interruptions)